

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No.233 of 2025(SZ)**

**IN THE MATTER OF:**

Margani Bharat Ram,  
Andhra Pradesh.

...Applicant(s)

***Versus***

Union of India,  
Through its Secretary,  
MOEF & CC, New Delhi and others.

...Respondent(s)

**REPORT FILED BY  
ANDHRA PRADESH POLLUTION CONTROL BOARD  
RESPONDENT NO.3**

Date: 31.03.2026



**M/S. K. RAVINDRANATH  
ADVOCATE**

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**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI  
in Original Application (O.A) No. 233 of 2025 (SZ)**

**IN THE MATTER OF**

Sri Margani Bharat Ram

.... Applicant

Versus

Union of India & Others

.... Respondent (s)

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Date:30.03.2026  
Place: Kakinada.

  
Environmental Engineer,  
A.P. Pollution Control APPCB,  
Regional Office, Kakinada.

**ENVIRONMENTAL ENGINEER  
A.P.POLLUTION CONTROL BOARD  
Regional Office, KAKINADA**

**REPORT IN COMPLIANCE WITH THE ORDERS OF HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE IN OA. NO. 233 OF 2025 (SZ) IN THE MATTER OF "SRI MARGANI BHARATH RAM VERSUS UNION OF INDIA AND OTHERS" IN COMPLIANCE TO THE HON'BLE NGT ORDER DATED 27.01.2026.**

It is submitted that the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai, in its order dated 20.11.2025 in O.A. No.233 of 2025 (SZ), directed the concerned authorities to examine the allegations made by the applicant, Sri Margani Bharath Ram, Rajamahendravaram, East Godavari District, Andhra Pradesh, regarding illegal sand mining through unauthorized dredging in the River Godavari at Kotilingala, Katheru and Dowlaiswaram areas of Rajamahendravaram.

Copies of Hon'ble NGT Order dated 20.11.2025 is herewith enclosed as **Annexure-I.**

Pursuant to the order dated 20.11.2025, a Preliminary Report was submitted before the Hon'ble Tribunal. A copy of the said Preliminary Report is herewith enclosed as **Annexure-II.**

The Member Secretary, A.P. Pollution Control Board, Vijayawada is the 3<sup>rd</sup> respondent. In this connection, the following is submitted for kind perusal:

It is submitted that, the Govt. of AP vide G.O Ms. No.43, Dt.08.07.2024 and G.O Ms. No.49, Dt.02.09.2024 has introduced Free Sand Mining Policy, 2024 with the aim of ensuring smooth and uninterrupted supply of sand to consumers without charging any fees from the consumers except the charges related to cost of operations and developed online application namely "AP Sand Portal".

Further, the Govt. of AP directed that all sand operations at the district level shall be managed & overseen by the District Level Sand Committee (DLSC) headed by the District Collector as the Chairman of the committee and District Mines and Geology officer as the Member convener.

It is submitted that, no complaints pertaining to illegal sand mining or unauthorized dredging at the above-mentioned locations have been received by the Andhra Pradesh Pollution Control Board, Regional Office, Kakinada. In this connection, the details of the de-siltation activities permitted along the Akhanda Godavari Left Bank (AGLB) & Akhanda Godavari Right Bank (AGRB) at various locations have been examined based on the records available with this office, and the particulars are as follows:

S. No.	Ramp Point KM	Name of the De-siltation	Extent in Hectares	Mining of De-Siltation	CTE & CTO Order date	Validity date	Remarks
1	K.M. 11.400 to 11.600 on AGRB	Dondaguntare vu	2	20,000 m3/annum			Clarification raised on 20.04.2024 to examine the issue of CTE after obtaining the following: 1. NOC from State Environment Impact assessment (SEIAA), AP exempting Environmental Clearance. 2. Details of storage and disposal of desilting material.
2	AGLB 14.29	Katheru-1	1.5	15,000 m3/annum			
3	14.92	Katheru-2	2	20,000 m3/annum			
4	14.85	Katheru-3	2	20,000 m3/annum			
5	13.91	Katheru-5	1.5	15,000 m3/annum			
6	14.03	Katheru-6	1.5	15,000 m3/annum			
7	15.08	Katheru-9	1.5	15,000 m3/annum			
8	13.8	Katheru-10	2.5	25,000 m3/annum			
9	13.38	Katheru-12	3	30,000 m3/annum			
10	5.8 to 6	Vadapalli	1.49	15,000 m3/annum			
11	K.M 11.350 to K.M 11.900 on AGLB	Kotilingala-1	1.49	15,000 m3/annum			Rejected on 22.04.2024, as the proposed desilting area overlaps with the geo-coordinates of the area covered under the work order issued to M/s. Raghava Constructions (India) Private Limited
12	K.M. 3.680 on AGLB	Gayathri-1	3.99	40,000 m3/annum			
13	K.M. 4.300 on AGLB	Gayathri-2	7.99	80,000 m3/annum			
14	K.M. 4.420 on AGLB	Gayathri-3	5.99	60,000 m3/annum			
15	K.M. 3.780 on AGLB	Gayathri-4	5.99	60,000 m3/annum			
16	K.M. 4.000 on AGLB	Gayathri-5	2.99	30,000 m3/annum			
17	K.M. 3.650 on AGLB	Gayathri-6	1.49	15,000 m3/annum			
18	K.M. 3.570 on AGLB	Gayathri-7	1.49	15,000 m3/annum			
19	K.M. 11.900 on AGLB	Kotilingala-3	1.49	15,000 m3/annum			
21	KM 6.400 to 6.600 of AGRB	Aurangabad	1.49	20,000 m3/annum			

22	K.M. 7.200 to 7,400 of AGRB	Errinamma	3	30,000 m3/Annum			
23	K.M. 8.800 to 9.000 on AGLB	Kovvuru	1.49	15,000 m3/annum			
20	K.M. 11.980 on AGLB	Kotilingala-5	0.99	10,000 m3/annum			Rejected on 20.04.2024, as the proposed desilting area overlaps with the geo-coordinates of the area covered under the work order issued to M/s. Raghava Constructions (India) Private Limited
24	K.M.5.800 to 6.000 on AGRB	Aurangabad-1	4	40,000 m3/annum	31.08.2024	31.07.2025	
25	K.M.6.400 to 6.600 on AGRB	Aurangabad-2	4	20,000 m3/annum	31.08.2024	31.07.2025	
26	K.M 5.700 on AGLB	Dowlaiswaram	4.18	50,000 m3/annum	31.08.2024	31.07.2025	
27	K.M. 7.200 to 7,400 of AGRB	Errinamma	4	25,000 m3/annum	31.08.2024	31.07.2025	
28	K.M.3.200 to 3.400 on AGRB	Vadapalli	4	40,000 m <sup>3</sup> /annum	31.08.2024	31.07.2025	
29	K.M. 11.400 to 11.600 of AGRB	Dondagunta	4	30,000 m3/annum	31.08.2024	31.07.2025	
30		Kovvuru	4	10,000 m3/annum	02.09.2024	31.07.2025	
31	K.M.11.900 on AGLB	Rajamahendravaram	3.7	60,000 m3/annum	02.09.2024	31.07.2025	
32	K.M.3.650 on AGLB	Dowlaiswaram	3.96	55,000 m3/annum	02.09.2024	31.07.2025	
33	15.8	Venkatanagar am	1.49	15,000 m3/annum	17.10.2024	16.10.2025	
34	K.M. 23,700 to 24,000 AGLB	Thallapudi	4	20,000 m3/annum	17.10.2024	16.10.2025	
35	23.2 to 22.4	Vegeswaram	4	10,000 m3/annum	17.10.2024	16.10.2025	
36	14.2 to 14.4	Arikirevula-2	4	10,000 m3/annum	17.10.2024	16.10.2025	
37	12.4 to 12.6	Arikirevula-1	4	25,000 m3/annum	17.10.2024	16.10.2025	

38	25.4 to 24.6	Prakkilanka	6	15,000 m3/annum	17.10.2024	16.10.2025	
39	12.7	Katheru	4	75,000 m3/annum	17.10.2024	16.10.2025	
40	K.M. 27,000 to 28,000 AGLB	Thadipudi	8	30,000 m3/annum	17.10.2024	16.10.2025	
41	15.8 to 15.9	Venkatanagar am	1.49	15,000 m3/annum	17.10.2024	16.10.2025	
42	11.4 to 11.6	Dondagunta-2	9	1,35,000 MT or 90,000 m3/annum	08.11.2024	07.11.2025	
43	11.4 to 11.6	Dondagunta-1	10	1,50,000 MT or 1,00,000 m3/annum	08.11.2024	07.11.2025	
44	5.8 to 6	Aurangabad-1	7.5	75,000 m3/annum	08.11.2024	07.11.2025	
45	11.4 to 11.6	Dongagunta-1	3	30,000 m3/annum	08.11.2024	07.11.2025	
46	3.2 to 3.4	Vadapalli-2	4.5	35,000 m3/annum	08.11.2024	07.11.2025	
47	11.4 to 11.6	Dondagunta-2	3	30,000 m3/annum	08.11.2024	07.11.2025	
48	6.4 to 6.6	Aurangabad-2	7.5	75,000 m3/annum	08.11.2024	07.11.2025	
49	7.2 to 7.4	Errinamma	7.5	75,000 m3/annum	08.11.2024	07.11.2025	
50	8.8 to 9	Kovvuru	7.5	75,000 m3/annum	08.11.2024	07.11.2025	
51	3.2 to 3.4	Vadapalli -1	9	80,000 m3/annum	08.11.2024	07.11.2025	
52	Km 25.400 to 25.600 of AGRB.	Prakkilanka		10,000 m3/annum			Clarification raised on 13.11.2024 to re-apply for CTE along with payment of balance CTE fee
53	13.392	Katheru-13		20,000 m3/annum			
54	AGLB at KM 11.900	Kotilingala	9.6	63,333.33 m3/annum	13.12.2024	30.11.2025	
55	AGLB at KM 3.650	Dowlaiswaram -1	11.5	1,15,000 m3/annum	13.12.2024	30.11.2025	
56	AGLB at KM 5.70	Dowlaiswaram -2	25.3	2,53,000 m3/annum	13.12.2024	30.11.2025	
57	AGRB 8.8 to 9	Kovvuru	7.5	1,12,500 MT or 75,000 m3/annum	12.02.2025	31.01.2026	
58	3.2 to 3.4	Vadapalli-2	7.54	1,12,500 MT or 75,000 m3/annum	12.02.2025	31.01.2026	

59	3.2 to 3.4	Vadapalli-1	12	1,80,000 MT or 1,20,000 m3/annum	12.02.2025	31.01.2026	
60	5.8 to 6	Aurangabad-1	12	1,80,000 MT or 1,20,000 m3/annum	12.02.2025	31.01.2026	
61	6.4 to 6.6	Aurangabad-2	9	1,35,000 MT or 90,000 m3/annum	12.02.2025	31.01.2026	
62	7.2 to 7.4	Errinamma	9.16	1,35,000 MT or 90,000 m3/annum	12.02.2025	31.01.2026	
63	11.9	Kotilingala Ramp (Rajamahendr avaram Urban)	10	1,50,000 MT or 1,00,000 m3/annum	12.02.2025	31.01.2026	
64	3.65	Dowlaiswaram	10	1,50,000 MT or 1,00,000 m3/annum	12.02.2025	31.01.2026	
65	AGLB 3.650	Dowlaiswaram -1	15	1,50,000 m3/annum (or) 2,25,000 MT	11.05.2025	30.04.2026	
66	AGLB 5.700	Dowlaiswaram -2	15	1,50,000 m3/annum (or) 2,25,000 MT	11.05.2025	30.04.2026	
67	AGRB 6.400 to 6.600	Aurangabad-2	9	1,35,000 MT (90,000 m3/annum )	12.02.2025	31.01.2026	
68	AGRB 5.800 to 6.000	Aurangabad-1	12	1,80,000 MT (1,20,000 m3/annum )	12.02.2025	31.01.2026	
69		Kotilingala Ramp (Rajamahendr avaram Urban)	15	1,50,000 m3/annum (or) 2,25,000 MT	11.05.2025	30.04.2026	
70	AGRB 25.400 to 25.600	Prakkilanka	10	1,00,000 m3 /annum or 1,50,000 MT	11.05.2025	30.04.2026	
71	AGRB 5.800 to 6.000	Aurangabad-1	20	2,00,000 m3/annum or 3,00,000 MT	15.05.2025	30.04.2026	
72	AGRB 6.400 to 6.600	Aurangabad-2	10	1,00,000 m3/annum or 1,50,000 MT	15.05.2025	30.04.2026	

73	11.9	Rajamahendra varam urban (Kotilingala Ramp)	15	1,50,000 m3/annum	CTE Order issued on 04.02.2026	03.02.2027	
74	AGRB 11.4 TO 11.6	Dondagunta-2	36	3,60,000 m3/annum	CTE Order issued on 04.02.2026	03.02.2027	
75	AGLB 12.7	Katheru	20	2,00,000 m3/annum	CTE Order issued on 04.02.2026	03.02.2027	
76	5.7	Dowlaiswaram	15	1,50,000 m3/annum	CTE Order issued on 04.02.2026	03.02.2027	
77	AGRB 3.2 to 3.4	Vadapalli-1	5	50,000 m3/annum	CTE Order issued on 04.02.2026	03.02.2027	
78	AGRB 3.200 to 3.400	Vadapalli-2	10	1,00,000 m3 /annum (or) 1,50,000 MT	15.05.2025	30.04.2026	
79	AGRB 3.200 to 3.400	Vadapalli-1	33	3,30,000 m3/annum or 4,95,000 MT	15.05.2025	30.04.2026	
80	AGLB 5.700	Errinamma	15	1,50,000 m3 /annum (or) 2,25,000 MT	15.05.2025	30.04.2026	
81	AGRB 8.800 to 9.000	Kovvuru	10	1,00,000 m3/annum or 1,50,000 MT	15.05.2025	30.04.2026	

It is submitted that a total of 81 de-siltation activities have applied for Consent to Establish (CTE) and Consent to Operate (CTO).

The applications were submitted to the Zonal Office, Visakhapatnam for further necessary action.

Out of the total 81 applications:

- 39 de-siltation activities were issued CTE & CTO orders during the period from 31.08.2024 to 12.02.2025 by the Zonal Office, Visakhapatnam.
- 4 de-siltation activities were issued CTE orders dated 04.02.2026, with validity up to 03.02.2027.
- 16 de-siltation activities were issued CTE orders during May 2025 (11.05.2025 and 15.05.2025) with validity up to 30.04.2026.
- 10 de-siltation activities were rejected on 20.04.2024 and 22.04.2024, as the proposed desilting area Geo coordinates are overlapped with the area

- for which the work order was issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).
- 10 de-siltation activities – Clarifications were raised, wherein the Committee recommended that CTE may be examined only after obtaining:
  - i) NOC from SEIAA, Andhra Pradesh, exempting Environmental Clearance; and
  - ii) Details of storage and disposal of de-silted material.

The applicants were directed to submit the above details for further processing.

- 2 de-siltation activities – Clarifications were raised directing the applicants to re-apply for CTE along with payment of the balance CTE fee.

Thus, all the 81 applications have been processed as per procedure. CTE & CTO were issued in eligible cases, CTE orders were issued wherever applicable, rejections were communicated where proposals were not eligible, and clarifications were raised wherever required as per the recommendations of the Committee and statutory provisions.

Copies of the CTE/CTO orders, clarifications and rejected letters are herewith enclosed as **Annexure-III**.

The Hon'ble National Green Tribunal, Southern Zone, Chennai, vide order dated 27.01.2026, in the aforesaid O.A. No.233 of 2025 (SZ), passed the following order:

- "1. None of the respondents have filed their respective replies/reports.
2. For completion of pleadings, post the matter on 02.04.2026".

The copy of the Hon'ble NGT (Southern Bench) order dated 27.01.2026 is enclosed as **Annexure-IV**.

Accordingly, all activities are being regulated under the applicable policy and consent mechanism, and the Answering Respondent No. 3 will comply with any orders or directions of the Hon'ble Tribunal.

Submitted for favour of kind information.

Date: 30.03.2026  
Place: Kakinada.

  
 Environmental Engineer,  
 A.P. Pollution Control Board,  
 Regional Office, Kakinada.  
**ENVIRONMENTAL ENGINEER**  
**A.P.POLLUTION CONTROL BOARD**  
**Regional Office-KAKINADA**

**Item No.04:-**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No.233 of 2025(SZ)**

**IN THE MATTER OF:**

Margani Bharat Ram,  
Andhra Pradesh.

...Applicant(s)

*Versus*

Union of India,  
Through its Secretary,  
MOEF & CC, New Delhi and Ors.



...Respondent(s)

**Date of hearing: 20.11.2025.**

**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE DR. PRASHANT GARGAVA, EXPERT MEMBER**

For Applicant(s): Mr. Nagesh Sharma represented  
Mr. K. Sravan Kumar.

For Respondent(s): Mr. K. Ravindranath for R2 to R4.

## ORDER

1. The above Original Application is filed complaining of sand mining in Rajahmahendravaram.

2. Though the applicant has not identified the individuals engaged in the mining activity, the official respondents concerned are directed to conduct an inspection and submit a detailed report.

3. If it is found that any sand mining activity is being carried out in violation of the EIA Notification or the sand mining policy, the concerned departments are directed to take appropriate action against the violators.

4. Let notice be issued to the respondents through the Tribunal as well as privately.

5. Mr. K. Ravindranath, the learned counsel accepts notice on behalf of Respondents No.2 to 4.

6. Post the matter on **27.01.2026**. In the meanwhile, the respondents are directed to file their respective replies/reports.

Sd/-

**Smt. Justice Pushpa Sathyanarayana, JM**

Sd/-

**Dr. Prashant Gargava, EM**

O.A. No.233/2025(SZ)  
20<sup>th</sup> November, 2025. AD.

**Preliminary Report on O.A. No.233 of 2025 (SZ) in Hon'ble National Green Tribunal order dated 20.11.2025 alleged illegal sand mining through unauthorized dredging in River Godavari at Kotilingala, Katheru and Dowlaiswaram areas of Rajamahendravaram, East Godavari District**

It is submitted that the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai, in its order dated 20.11.2025 in O.A. No.233 of 2025 (SZ), directed the concerned authorities to examine the allegations made by the applicant, Sri Margani Bharath Ram, Rajamahendravaram, East Godavari District, Andhra Pradesh, regarding illegal sand mining through unauthorized dredging in the River Godavari at Kotilingala, Katheru and Dowlaiswaram areas of Rajamahendravaram.

It is submitted that, no complaints pertaining to illegal sand mining or unauthorized dredging at the above-mentioned locations have been received by the Andhra Pradesh Pollution Control Board, Regional Office, Kakinada. In this connection, the details of the de-siltation activities permitted along the Akhanda Godavari Left Bank (AGLB) at various locations, namely Kotilingala, Katheru and Dowlaiswaram, have been examined based on the records available with this office, and the particulars are as follows:

S. No.	Ramp Point KM	Name of the De-siltation	Extent in Hectares	Mining of De-Siltation	CTE & CTO Order date	Validity date	Remarks
1	AGLB at KM 11.900 in Kotilingala	Kotilingala.	9.60	63,333.33 m <sup>3</sup> /annum	13.12.2024	30.11.2025	--
2	AGLB at 11.900	Kotilingala Ramp (Rajamahendravaram Urban)	10.0	1,50,000 MT (1,00,000 m <sup>3</sup> /annum)	12.02.2025	30.01.2026	--
3	AGLB 5.700	Dowlaiswaram-2	15.0	1,50,000 m <sup>3</sup> /annum or 2,25,000 MT	11.05.2025	30.04.2026	--
4	AGLB 3.650	Dowlaiswaram-1	15.0	1,50,000 m <sup>3</sup> /annum or 2,25,000 MT	11.05.2025	30.04.2026	--
5	AGLB at 11.900 KM	Kotilingala Ramp	15.0	1,50,000 m <sup>3</sup> /annum or 2,25,000 MT	11.05.2025	30.04.2026	--
6	K.M 11.900 of Akhanda Godavari Left Bank (AGLB)	Rajamahendravaram Urban (Kotilingala Ramp)	15	1,50,000 m <sup>3</sup> /annum (or) 2,25,000 MT	-	-	CTE & CTO verification report forwarded to ZO, Visakhapatnam on 18.12.2025 and Pending at ZO, Visakhapatnam
7	K.M 5.700 of Akhanda Godavari Left Bank (AGLB)	Dowlaiswaram	15	1,50,000 m <sup>3</sup> /annum or 2,25,000 MT	-	-	CTE & CTO verification report forwarded to ZO, Visakhapatnam on 18.12.2025 and Pending at ZO, Visakhapatnam

It is further submitted that, out of the total seven (07) de-siltation activities, the CTE & CTO of one (01) de-siltation activity was expired on 30.11.2025. CTE & CTO of Four (04) de-siltation activities are in force, and the remaining two (02) de-siltation activities, in respect of which the CTE & CTO verification reports have already been forwarded to the Zonal Office, Visakhapatnam on 18.12.2025, are pending at the Zonal Office, Visakhapatnam, for further action.

At this preliminary stage, based on the records available, the activities at the above locations are stated to be permitted de-siltation works, undertaken for river management purposes, subject to compliance with the conditions stipulated by the competent authorities. However, no final conclusion is drawn at this stage regarding the allegations made in the Original Application.

This preliminary report is submitted to the Hon'ble National Green Tribunal in compliance with the order dated 20.11.2025.

Submitted for kind perusal.

Yours faithfully,



**ENVIRONMENTAL ENGINEER**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
 39-33-20/4/1, Madhavadhara Vuda Colony,  
 Visakhapatnam - 530018.  
 Ph : 0891 - 2719380



**Lr. No: 6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date.22/04/2024**

Sub: APPCB-ZO-VSP - CTE application - **Gayathri 5 Desiltation of Sand, Dowlaiswaram Village, Rajamahendravaram Mandal, East Godavari District - CTE application - REJECTED** - Reg.

- Ref: 1. CTE application received at Regional Office, Kakinada on 19.03.2024 & 01.04.2024.  
 2. RO's inspection report received at ZO, Visakhapatnam on 02.04.2024.  
 3. CTE Committee meeting held on 08.04.2024 at APPCB, Zonal Office, Visakhapatnam.

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The Board is in the receipt of CTE application filed by M/s. Prathima Infrastructure Limited seeking Consent to Establish (CTE) of the Board for Gayathri 5 Desiltation of Sand to carryout Desiltation of sand - 30,000 m<sup>3</sup>/annum in an area of 2.99 Ha., (7.41 Acres) at Dowlaiswaram Village, Rajamahendravaram Mandal, East Godavari District vide reference 1st cited.

The Environmental Engineer, Regional Office, Kakinada submitted the verification report vide ref. 2<sup>nd</sup> cited. The CTE application of the unit along with inspection report of the EE, RO, Kakinada were placed before the CTE Committee in its meeting held on 08.04.2024. The Committee noted from the RO report that:

1. M/s. Prathima Infrastructure Limited has applied for CTE's for 31 de-siltation areas.
2. Out of the 31 proposed desilting areas, 17 nos of area Geo coordinates are overlapped with the Geo coordinates of the area for which the work order was already issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).
3. The Geo coordinates of the proposed desilting area of 2.99 Ha., (7.41 Acres) (at Km 4.000 on AGLB) of Gayathri 5 Desiltation of Sand proposed at Dowlaiswaram Village, Rajamahendravaram Mandal, East Godavari District are overlapped with the Geo coordinates of the area for which the work order was already issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).

After discussion, the Committee recommended to **REJECT** the CTE application of the unit as the Geo coordinates of the proposed desilting area are overlapped with the Geo coordinates of the area for which the work order was issued to M/s.Raghava

Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).

The Board after careful scrutiny of the CTE application and inspection report of EE-RO, Kakinada hereby **REJECT** the CTE application of the unit for the above reason.

It may be noted that Establishment and Operation of the unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

KORUKONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF ENVIRONMENTAL ENGINEER7 -APPCB

**To**

**The Occupier,  
Gayathri 5 Desiltation of Sand,  
Dowlaiswaram Village,  
Rajamahendravaram Mandal,  
East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action and to ensure that the industry shall not be established without Consents of the Board.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.  
Ph : 0891 - 2719380



**Lr.No :6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date:20/04/2024**

**Sub:** APPCB – ZO – VSP – CTE application- **Katheru-12 De-siltation of Sand, Rajamahendravaram Mandal, East Godavari District**- Decision of the CTE Committee Communicated- Reg.

**Ref:** 1. CTE application received at Regional Office, Kakinada on 20.03.2024 and 30.03.2024.  
2. RO's inspection report received at ZO, Visakhapatnam on 30.03.2024.  
3. CTE Committee meeting held on 08.04.2024.

\*\* \* \* \*

The Board is in the receipt of CTE application filed by M/s. Prathima Infrastructure Limited for desiltation of sand - 30,000 m<sup>3</sup>/annum at Katheru-12 , Rajamahendravaram Mandal, East Godavari District vide reference 1<sup>st</sup>cited.

The Environmental Engineer, Regional Office, Kakinada submitted the filed verification report vide reference 2<sup>nd</sup>cited. The CTE application along with inspection report of the EE, RO, Kakinada were placed before the CTE committee in its meeting held on 08.04.2024. The committee noted from the RO report that:

1. The Department of Mines & Geology, Govt. of AP has issued work order to M/s. Prathima Infrastructure Limited entrusting the sand operations of the packages (East Godavari in Package-1) with effect from 11.12.2023.
2. M/s. Prathima Infrastructure Limited applied for the CTE of the Board for De-siltation of sand manually with non-mechanized boats in the name of Katheru-12 De-siltation of Sand, Rajamahendravaram Mandal, East Godavari District with total sand production capacity 30,000 m<sup>3</sup>/annum.
3. The Water Resource Department Government of AP vide Lr.No.AB/A5/272M, Dated 16.03.2024 for De-siltation of sand through Boatsmen Societies in Kovvuru and Rajamahendravaram Revenue Division of East Godavari District and estimated the De-siltation of sand quantity as 30,000 Cum at K.M. 13.380 on AGRB in Godavari River towards Right Bank (AGRB).

After discussion, the Committee recommended to examine the issue of CTE after submitting the following:

1. NOC from State Environment Impact assessment (SEIAA), AP exempting Environmental Clearance.
2. Details of storage and disposal of desilting material.

The Board after careful examination of the CTE application of the mining unit,

verification report EE, RO, Kakinada and recommendations of CTE Committee, hereby decided to examine the issue of CTE to the proposed desilting activity after submission of the above information.

In view of the above, you are hereby requested to submit the above information so as to examine the issue of CTE of the Board.

It may be noted that establishment and operation of the desilting of sand unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

KORU

KONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF ENVIRONMENTAL ENGINEER7  
-APPCB

**To**  
**The Occupier,**  
**Katheru-12 De-siltation of Sand,**  
**Rajamahendravaram Mandal,**  
**East Godavari District.**

Copy to the Environmental Engineer, RO, Kakinada for information and with a direction to pursue the unit for submission of information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE :: VISAKHAPATNAM**

39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.



**Lr. No: 6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date.22/04/2024**

Sub: APPCB-ZO-VSP - CTE application - **Gayathri 1 Desiltation of Sand, Dowlaiswaram Village, Rajamahendravaram Mandal, East Godavari District - CTE application - REJECTED - Reg.**

- Ref:
1. CTE application received at Regional Office, Kakinada on 18.03.2024 & 01.04.2024.
  2. RO's inspection report received at ZO, Visakhapatnam on 02.04.2024.
  3. CTE Committee meeting held on 08.04.2024 at APPCB, Zonal Office, Visakhapatnam.

\* \* \* \* \*

The Board is in the receipt of CTE application filed by M/s. Prathima Infrastructure Limited seeking Consent to Establish (CTE) of the Board for Gayathri 1 Desiltation of Sand to carryout Desiltation of sand - 40,000 m<sup>3</sup>/annum in an area of 3.99 Ha. (9.88 acres) at Dowlaiswaram Village, Rajamahendravaram Mandal, East Godavari District vide reference 1st cited.

The Environmental Engineer, Regional Office, Kakinada submitted the verification report vide ref. 2<sup>nd</sup> cited. The CTE application of the unit along with inspection report of the EE, RO, Kakinada were placed before the CTE Committee in its meeting held on 08.04.2024. The Committee noted from the RO report that:

1. M/s. Prathima Infrastructure Limited has applied for CTE's for 31 de-siltation areas.
2. Out of the 31 proposed desilting areas, 17 nos of area Geo coordinates are overlapped with the Geo coordinates of the area for which the work order was already issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).
3. The Geo coordinates of the proposed desilting area of 3.99 Ha. (9.88 acres) (at Km 3.680 on AGLB) of Gayathri 1 Desiltation of Sand proposed at Dowlaiswaram Village, Rajamahendravaram Mandal, East Godavari District are overlapped with the Geo coordinates of the area for which the work order was already issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).

After discussion, the Committee recommended to **REJECT** the CTE application of the unit as the Geo coordinates of the proposed desilting area are overlapped with the Geo coordinates of the area for which the work order was issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir

Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).

The Board after careful scrutiny of the CTE application and inspection report of EE-RO, Kakinada hereby **REJECT** the CTE application of the unit for the above reason.

It may be noted that Establishment and Operation of the unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

**KORUKONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF ENVIRONMENTAL ENGINEER7 -APPCB**

**To  
The Occupier,  
Gayathri 1 Desiltation of Sand,  
Dowlaiswaram Village,  
Rajamahendravaram Mandal,  
East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action and to ensure that the desilting shall not be carried out without Consents of the Board.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.  
Ph : 0891 - 2719380



**Lr. No: 6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date.22/04/2024**

Sub: APPCB-ZO-VSP - CTE application - **Gayathri 3 Desiltation of Sand, Dowlaiswaram Village, Rajamahendravaram Mandal, East Godavari District - CTE application - REJECTED** - Reg.

- Ref:
1. CTE application received at Regional Office, Kakinada on 19.03.2024 & 01.04.2024.
  2. RO's inspection report received at ZO, Visakhapatnam on 02.04.2024.
  3. CTE Committee meeting held on 08.04.2024 at APPCB, Zonal Office, Visakhapatnam.

\*\*\*\*\*

The Board is in the receipt of CTE application filed by M/s. Prathima Infrastructure Limited seeking Consent to Establish (CTE) of the Board for Gayathri 3 Desiltation of Sand to carryout Desiltation of sand - 60,000 m<sup>3</sup>/annum in an area of 5.99 Ha., (14.82 Acres) at Dowlaiswaram Village, Rajamahendravaram Mandal, East Godavari District vide reference 1st cited.

The Environmental Engineer, Regional Office, Kakinada submitted the verification report vide ref. 2<sup>nd</sup> cited. The CTE application of the unit along with inspection report of the EE, RO, Kakinada were placed before the CTE Committee in its meeting held on 08.04.2024. The Committee noted from the RO report that:

1. M/s. Prathima Infrastructure Limited has applied for CTE's for 31 de-siltation areas.
2. Out of the 31 proposed desilting areas, 17 nos of area Geo coordinates are overlapped with the Geo coordinates of the area for which the work order was already issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).
3. The Geo coordinates of the proposed desilting area of 5.99 Ha., (14.82 Acres) (at Km 4.420 on AGLB) of Gayathri 3 Desiltation of Sand proposed at Dowlaiswaram Village, Rajamahendravaram Mandal, East Godavari District are overlapped with the Geo coordinates of the area for which the work order was already issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).

After discussion, the Committee recommended to **REJECT** the CTE application of the unit as the Geo coordinates of the proposed desilting area are overlapped with the Geo

coordinates of the area for which the work order was issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).

The Board after careful scrutiny of the CTE application and inspection report of EE-RO, Kakinada hereby **REJECT** the CTE application of the unit for the above reason.

It may be noted that Establishment and Operation of the unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

**KORUKONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF ENVIRONMENTAL ENGINEER7 -APPCB**

**To  
The Occupier,  
Gayathri 3 Desiltation of Sand,  
Dowlaiswaram Village,  
Rajamahendravaram Mandal,  
East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action and to ensure that the industry shall not be established without Consents of the Board.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**

**ZONAL OFFICE :: VISAKHAPATNAM**

39-33-20/4/1, Madhavadhara Vuda Colony,

Visakhapatnam - 530018.

Ph : 0891 - 2719380



**Lr. No: 6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date.22/04/2024**

Sub: APPCB-ZO-VSP - CTE application - **Gayathri 4 Desiltation of Sand, Dowlaiswaram Village, Rajamahendravaram Mandal, East Godavari District - CTE application - **REJECTED**** - Reg.

- Ref:
1. CTE application received at Regional Office, Kakinada on 19.03.2024 & 01.04.2024.
  2. RO's inspection report received at ZO, Visakhapatnam on 02.04.2024.
  3. CTE Committee meeting held on 08.04.2024 at APPCB, Zonal Office, Visakhapatnam.

\*\*\*\*\*

The Board is in the receipt of CTE application filed by M/s. Prathima Infrastructure Limited seeking Consent to Establish (CTE) of the Board for Gayathri 4 Desiltation of Sand to carryout Desiltation of sand - 60,000 m<sup>3</sup>/annum in an area of 5.99 Ha., (14.82 Acres) at Dowlaiswaram Village, Rajamahendravaram Mandal, East Godavari District vide reference 1st cited.

The Environmental Engineer, Regional Office, Kakinada submitted the verification report vide ref. 2<sup>nd</sup> cited. The CTE application of the unit along with inspection report of the EE, RO, Kakinada were placed before the CTE Committee in its meeting held on 08.04.2024. The Committee noted from the RO report that:

1. M/s. Prathima Infrastructure Limited has applied for CTE's for 31 de-siltation areas.
2. Out of the 31 proposed desilting areas, 17 nos of area Geo coordinates are overlapped with the Geo coordinates of the area for which the work order was already issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).
3. The Geo coordinates of the proposed desilting area of 5.99 Ha., (14.82 Acres) (at Km 3.780 on AGLB) of Gayathri 4 Desiltation of Sand proposed at Dowlaiswaram Village, Rajamahendravaram Mandal, East Godavari District are overlapped with the Geo coordinates of the area for which the work order was already issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).

After discussion, the Committee recommended to **REJECT** the CTE application of the unit as the Geo coordinates of the proposed desilting area are overlapped with the Geo coordinates of the area for which the work order was issued to M/s.Raghava

Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).

The Board after careful scrutiny of the CTE application and inspection report of EE-RO, Kakinada hereby **REJECT** the CTE application of the unit for the above reason.

It may be noted that Establishment and Operation of the unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

**KORUKONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF  
ENVIRONMENTAL ENGINEER7 -APPCB**

**To  
The Occupier,  
Gayathri 4 Desiltation of Sand,  
Dowlaiswaram Village,  
Rajamahendravaram Mandal,  
East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action and to ensure that the industry shall not be established without Consents of the Board.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.  
Ph : 0891 - 2719380



**Lr. No: 6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date.22/04/2024**

Sub: APPCB-ZO-VSP - CTE application - **Gayathri 2 Desiltation of Sand, Dowlaiswaram Village, Rajamahendravaram Mandal, East Godavari District - CTE application - REJECTED - Reg.**

- Ref:
1. CTE application received at Regional Office, Kakinada on 18.03.2024 & 01.04.2024.
  2. RO's inspection report received at ZO, Visakhapatnam on 02.04.2024.
  3. CTE Committee meeting held on 08.04.2024 at APPCB, Zonal Office, Visakhapatnam.

\*\*\*\*\*

The Board is in the receipt of CTE application filed by M/s. Prathima Infrastructure Limited seeking Consent to Establish (CTE) of the Board for Gayathri 2 Desiltation of Sand to carryout Desiltation of sand - 80,000 m<sup>3</sup>/annum in an area of 7.99 Ha., (19.76 Acres) at Dowlaiswaram Village, Rajamahendravaram Mandal, East Godavari District vide reference 1st cited.

The Environmental Engineer, Regional Office, Kakinada submitted the verification report vide ref. 2<sup>nd</sup> cited. The CTE application of the unit along with inspection report of the EE, RO, Kakinada were placed before the CTE Committee in its meeting held on 08.04.2024. The Committee noted from the RO report that:

1. M/s. Prathima Infrastructure Limited has applied for CTE's for 31 de-siltation areas.
2. Out of the 31 proposed desilting areas, 17 nos of area Geo coordinates are overlapped with the Geo coordinates of the area for which the work order was already issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).
3. The Geo coordinates of the proposed desilting area of 7.99 Ha., (19.76 Acres) (at Km 4.300 on AGLB) of Gayathri 2 Desiltation of Sand proposed at Dowlaiswaram Village, Rajamahendravaram Mandal, East Godavari District are overlapped with the Geo coordinates of the area for which the work order was already issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).

After discussion, the Committee recommended to **REJECT** the CTE application of the unit as the Geo coordinates of the proposed desilting area are overlapped with the Geo coordinates of the area for which the work order was issued to M/s.Raghava

Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).

The Board after careful scrutiny of the CTE application and inspection report of EE-RO, Kakinada hereby **REJECT** the CTE application of the unit for the above reason.

It may be noted that Establishment and Operation of the unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

**KORUKONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF ENVIRONMENTAL ENGINEER7 -APPCB**

**To  
The Occupier,  
Gayathri 2 Desiltation of Sand,  
Dowlaiswaram Village,  
Rajamahendravaram Mandal,  
East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action and to ensure that the industry shall not be established without Consents of the Board.



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE :: VISAKHAPATNAM**

39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.  
Ph : 0891 - 2719380



**Lr.No :6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date:20/04/2024**

**Sub:** APPCB – ZO – VSP – CTE application - **Arikirevula -1 De-siltation of Sand, Kovvuru Mandal, East Godavari District** - Recommendation of the CTE Committee Communicated – Reg.

**Ref:** 1. CTE application received at Regional Office, Kakinada on 22.03.2024 and 30.03.2024.  
2. RO's inspection report received at ZO, Visakhapatnam on 30.03.2024.  
3. CTE Committee meeting held on 08.04.2024.

\*\* \* \* \* \*

The Board is in the receipt of CTE application filed by M/s. Prathima Infrastructure Limited for desiltation of sand - 25 000 m<sup>3</sup>/annum at Arikirevula -1 , Kovvuru Mandal, East Godavari District vide reference 1<sup>st</sup> cited.

The Environmental Engineer, Regional Office, Kakinada submitted the consent verification report vide reference 2<sup>nd</sup> cited. The CTE application along with inspection report of the EE, RO, Kakinada were placed before the CTE committee in its meeting held on 08.04.2024. The committee noted from the RO report that:

1. The Department of Mines & Geology, Govt. of AP has issued work order to M/s. Prathima Infrastructure Limited entrusting the sand operations of the packages (East Godavari in Package-1) with effect from 11.12.2023.
2. M/s. Prathima Infrastructure Limited applied for the CTE of the Board for De-siltation of sand manually with non-mechanized boats in the name of Arikirevula-1 De-siltation of Sand at Kovvuru Mandal, East Godavari District with total sand production capacity 25,000 m<sup>3</sup>/annum.
3. The Water Resource Department Government of AP vide Lr.No.AB/A5/272M, Dated 16.03.2024 for De-siltation of sand through Boatsmen Societies in Kovvuru and Rajamahendravaram Revenue Division of East Godavari District and estimated the De-siltation of sand quantity as 25,000 Cum. from K.M. 12.400 to 12.600 of AGRB in Godavari River towards Right Bank (AGRB).

After discussion, the Committee recommended to examine the issue of CTE after obtaining the following:

1. NOC from State Environment Impact assessment (SEIAA), AP exempting Environmental Clearance.
2. Details of storage and disposal of desilting material.

The Board after careful examination of the CTE application of the mining unit, verification report EE, RO, Kakinada and recommendations of CTE Committee, hereby decided to examine the issue of CTE to the proposed desilting activity after submission of the above information.

In view of the above, you are hereby requested to submit the above information so as to examine the issue of CTE of the Board.

It may be noted that establishment and operation of the desilting of sand unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

**KORUKONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF ENVIRONMENTAL  
ENGINEER7 -APPCB**

**To  
The Occupier,  
Arikirevula -1 De-siltation of Sand,  
Kovvuru Mandal,  
East Godavari District.**

Copy to the Environmental Engineer, RO, Kakinada for information and with a direction to pursue the unit for submission of information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.  
Ph : 0891 - 2719380



**Lr.No :6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date:20/04/2024**

**Sub:** APPCB – ZO – VSP – CTE application - **Arkirevula-2 Desiltation of Sand, Kovvuru Mandal, East Godavari District** - Recommendation of the CTE Committee Communicated– Reg.

**Ref:**

1. CTE application received at Regional Office, Kakinada on 22.03.2024 and 30.03.2024.
2. RO's inspection report received at ZO, Visakhapatnam on 30.03.2024.
3. CTE Committee meeting held on 08.04.2024.

\* \* \* \* \*

The Board is in the receipt of CTE application filed by M/s. Prathima Infrastructure Limited for desiltation of sand - 10,000 m<sup>3</sup>/annum at Arikirevula -2 , Kovvuru Mandal, East Godavari District vide reference 1<sup>st</sup> cited.

The Environmental Engineer, Regional Office, Kakinada submitted the filed verification report vide reference 2<sup>nd</sup> cited. The CTE application along with inspection report of the EE, RO, Kakinada were placed before the CTE committee in its meeting held on 08.04.2024. The committee noted from the RO report that:

1. The Department of Mines & Geology, Govt. of AP has issued work order to M/s. Prathima Infrastructure Limited entrusting the sand operations of the packages (East Godavari in Package-1) with effect from 11.12.2023.
2. M/s. Prathima Infrastructure Limited applied for the CTE of the Board for Desiltation of sand manually with non-mechanized boats in the name of Arikirevula-1 De-siltation of Sand at Kovvuru Mandal, East Godavari District with total sand production capacity 10,000 m<sup>3</sup>/annum.
3. The Water Resource Department Government of AP vide Lr.No.AB/A5/272M, Dated 16.03.2024 for De-siltation of sand through Boatsmen Societies in Kovvuru and Rajamahendravaram Revenue Division of East Godavari District and estimated the De-siltation of sand quantity as 10,000 Cum from K.M. 14.200 to 14.400 of AGRB in Godavari River towards Right Bank (AGRB).

After discussion, the Committee recommended to examine the issue of CTE after obtaining the following:

1. NOC from State Environment Impact assessment (SEIAA), AP exempting Environmental Clearance.
2. Details of storage and disposal of desilting material.

The Board after careful examination of the CTE application of the mining unit, verification report EE, RO, Kakinada and recommendations of CTE Committee, hereby decided to examine the issue of CTE to the proposed desilting activity after submission of the above information.

In view of the above, you are hereby requested to submit the above information so as to examine the issue of CTE of the Board.

It may be noted that establishment and operation of the desilting of sand unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

**KORUKONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF ENVIRONMENTAL  
ENGINEER7 -APPCB**

**To  
The Occupier,  
Arkirevula-2 Desiltation of Sand,  
Kovvuru Mandal,  
East Godavari District.**

Copy to the Environmental Engineer, RO, Kakinada for information and with direction to pursue the unit for submission of information.



ANDHRA PRADESH POLLUTION CONTROL BOARD  
REGIONAL OFFICE: KAKINADA  
Plot No.2, IDA, Ramanayyapeta, Kakinada - 533005



MBS Sankara Rao  
Environmental Engineer

Ph:0884 – 2374066  
E-mail: rokkd-ee1@appcb.gov.in

**Lr.No. /APPCB/RO:KKD/CFE/2024-**

**Dt:13.11.2024**

**Sub:** APPCB - RO: ATP – CTE (Fresh) – OCMMS application No. **3216203** – Application of M/s. Prakkilanka Desiltation of Sand, Prakkilanka (V), Tallapudi (M), East Godavari District for Consent to Establishment of the Board – **Directed to re-apply for CTE along with Payment of Balance CTE fee** – Reg.

**Ref:** 1. G.O.Ms.No.10 dated.14.02.2023 of EFS&T Department, Government of Andhra Pradesh.  
2. Industry's application for Consent for Establishment received through APOCMMS Portal on 02.04.2024 and additional information submitted on 11.11.2024.

\* \* \* \*

In the reference 2<sup>nd</sup> cited above, the A.P. Pollution Control Board, Regional Office, Kakinada received CTE applications through A.P. OCMMS portal with CTE fees of **Rs.800/-** vide Challan No. 675758541, Dt: 01.04.2024 for a project cost of Rs.1.0 Lakhs.

The A.P. Pollution Control Board, Regional Office, Kakinada examined the CTE applications submitted by you and directed the proponent to pay the balance fee of Rs.24,200/-. However, the project proponent has not paid the fees till now.

Hence, your application for CTE of the Board is herewith returned and you are directed to re-submit the application along with balance CTE fee of Rs.24,200/- through APOCMMS Portal.

It may be noted that establishment and operation of the unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and section 21/22 of Air (Prevention and Control of Pollution) Act, 1981, which attract penal provisions of the said Acts.

**M B S**  
**SANKARA RAO**  
**ENVIRONMENTAL ENGINEER**

Digitally signed by M B S  
SANKARA RAO  
Date: 2024.11.13 18:53:58  
+05'30'

**To,**  
**M/s. Prakkilanka Desiltation of Sand,**  
**Prakkilanka (V), Tallapudi (M),**  
**East Godavari District.**  
**Mobile Number: 9100434489**

Copy submitted to Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for favour of kind information and necessary action.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**

**ZONAL OFFICE :: VISAKHAPATNAM**

39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.



**Lr.No :6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date: 22/04/2024**

**Sub:** APPCB – ZO – VSP – CTE application- **Tadipudi Desiltation of Sand, Tadipudi Village, Tallapudi Mandal, East Godavari District** – Decision of the CTE Committee Communicated– Reg.

**Ref:**

1. CTE application received at Regional Office, Kakinada on 22.03.2024 and 01.04.2024.
2. RO's inspection report received at ZO, Visakhapatnam on 02.04.2024.
3. CTE Committee meeting held on 08.04.2024.

\* \* \* \* \*

The Board is in the receipt of CTE application filed by M/s. Prathima Infrastructure Limited for Desiltation of Sand - 20,000 m<sup>3</sup>/annum at Tadipudi Desiltation of Sand, Tadipudi Village, Tallapudi Mandal, East Godavari District vide reference 1<sup>st</sup> cited.

The Environmental Engineer, Regional Office, Kakinada submitted the filed verification report vide reference 2<sup>nd</sup> cited. The CTE application along with inspection report of the EE, RO, Kakinada were placed before the CTE committee in its meeting held on 08.04.2024. The committee noted from the RO report that:

1. The Department of Mines & Geology, Govt. of AP has issued work order to M/s. Prathima Infrastructure Limited entrusting the sand operations of the packages (East Godavari in Package-1) with effect from 11.12.2023.
2. M/s. Prathima Infrastructure Limited applied for the CTE of the Board for Desiltation of sand manually with non-mechanized boats in the name of Tadipudi Desiltation of Sand, Tadipudi Village, Tallapudi Mandal, East Godavari District with total sand production capacity 20,000 m<sup>3</sup>/annum.
3. The Water Resource Department Government of AP vide Lr.No.AB/A5/272M, Dated 16.03.2024 for De-siltation of sand through Boatsmen Societies in Kovvuru and Rajamahendravaram Revenue Division of East Godavari District and estimated the De-siltation of sand quantity as 20,000 Cum from K.M. 27,000 to 28,000 AGLB in Godavari River towards left Bank (AGLB).

After discussion, the Committee recommended to examine the issue of CTE after obtaining the following:

1. NOC from State Environment Impact assessment (SEIAA), AP exempting Environmental Clearance.
2. Details of storage and disposal of desilting material.

The Board after careful examination of the CTEapplication of the mining unit, verification report EE, RO, Kakinada and recommendations of CTE Committee, hereby decided to examine the issue of CTE to the proposed desilting activity after submission of the above information.

In view of the above, you are hereby requested to submit the above information so as to examine the issue of CTE order.

It may be noted that establishment and operation of the desilting of sand unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

**KORUKONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF ENVIRONMENTAL  
ENGINEER7 -APPCB**

**To  
The Occupier,  
Tadipudi Desiltation of Sand,  
Tadipudi Village, Tallapudi Mandal,  
East Godavari District.**

Copy to the Environmental Engineer, RO, Kakinada for information and with direction to pursue the mining unit for submission of information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**

**ZONAL OFFICE :: VISAKHAPATNAM**

39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.



**Lr.No :6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date: 22/04/2024**

**Sub:** APPCB – ZO – VSP – CTE application- **Tallapudi Desiltation of Sand, Tallapudi Mandal, East Godavari District** – Decision of the CTE Committee Communicated–  
Reg.

**Ref:** 1. CTE application received at Regional Office, Kakinada on 22.03.2024 and 01.04.2024.  
2. RO's inspection report received at ZO, Visakhapatnam on 02.04.2024.  
3. CTE Committee meeting held on 08.04.2024.

\* \* \* \* \*

The Board is in the receipt of CTE application filed by M/s. Prathima Infrastructure Limited for Desiltation of Sand - 20,000 m<sup>3</sup>/annum at Tallapudi Desiltation of Sand, Tallapudi Mandal, East Godavari District vide reference 1<sup>st</sup> cited.

The Environmental Engineer, Regional Office, Kakinada submitted the filed verification report vide reference 2<sup>nd</sup> cited. The CTE application along with inspection report of the EE, RO, Kakinada were placed before the CTE committee in its meeting held on 08.04.2024. The committee noted from the RO report that:

1. The Department of Mines & Geology, Govt. of AP has issued work order to M/s. Prathima Infrastructure Limited entrusting the sand operations of the packages (East Godavari in Package-1) with effect from 11.12.2023.
2. M/s. Prathima Infrastructure Limited applied for the CTE of the Board for Desiltation of sand manually with non-mechanized boats in the name of Tallapudi Desiltation of Sand, Tallapudi Mandal, East Godavari District with total sand production capacity 20,000 m<sup>3</sup>/annum.
3. The Water Resource Department Government of AP vide Lr.No.AB/A5/272M, Dated 16.03.2024 for De-siltation of sand through Boatsmen Societies in Kovvuru and Rajamahendravaram Revenue Division of East Godavari District and estimated the De-siltation of sand quantity as 20,000 Cum from K.M. 23,700 to 24,000 AGLB in Godavari River towards left Bank (AGLB).

After discussion, the Committee recommended to examine the issue of CTE after obtaining the following:

1. NOC from State Environment Impact assessment (SEIAA), AP exempting Environmental Clearance.
2. Details of storage and disposal of desilting material.

The Board after careful examination of the CTEapplication of the mining unit, verification report EE, RO, Kakinada and recommendations of CTE Committee, hereby decided to examine the issue of CTE to the proposed desilting activity after submission of the above information.

In view of the above, you are hereby requested to submit the above informationso as to examine the issue of CTE order.

It may be noted that establishment and operation of the desilting of sand unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

**KORUKONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF ENVIRONMENTAL  
ENGINEER7 -APPCB**

**To  
The Occupier,  
Tallapudi Desiltation of Sand,  
Tallapudi Mandal,  
East Godavari District**

Copy to the Environmental Engineer, RO, Kakinada for information and with direction to pursue the mining unit for submission of information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.  
Ph : 0891 - 2719380



**Lr.No :6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date:20/04/2024**

**Sub:** APPCB – ZO – VSP – CTE application- **Venkatanagaram De-siltation of Sand, Rajamahendravaram Mandal, East Godavari District** – Decision of the CTE Committee Communicated– Reg.

**Ref:** 1. CTE application received at Regional Office, Kakinada on 20.03.2024 and 30.03.2024.  
2. RO's inspection report received at ZO, Visakhapatnam on 30.03.2024.  
3. CTE Committee meeting held on 08.04.2024.

\*\* \* \* \*

The Board is in the receipt of CTE application filed by M/s. Prathima Infrastructure Limited for desiltation of sand - 15,000 m<sup>3</sup>/annum at Venkatanagaram , Rajamahendravaram Mandal, East Godavari District vide reference 1<sup>st</sup>cited.

The Environmental Engineer, Regional Office, Kakinada submitted the Consent verification report vide reference 2<sup>nd</sup>cited. The CTE application along with inspection report of the EE, RO, Kakinada were placed before the CTE committee in its meeting held on 08.04.2024. The committee noted from the RO report that:

1. The Department of Mines & Geology, Govt. of AP has issued work order to M/s. Prathima Infrastructure Limited entrusting the sand operations of the packages (East Godavari in Package-1) with effect from 11.12.2023.
2. M/s. Prathima Infrastructure Limited applied for the CTE of the Board for De-siltation of sand manually with non-mechanized boats in the name of Venkatanagaram De-siltation of Sand, Rajamahendravaram Mandal, East Godavari District with total sand production capacity 15,000 m<sup>3</sup>/annum.
3. The Water Resource Department Government of AP vide Lr.No.AB/A5/272M, Dated 16.03.2024 for De-siltation of sand through Boatsmen Societies in Kovvuru and Rajamahendravaram Revenue Division of East Godavari District and estimated the De-siltation of sand quantity as 15,000 Cum from K.M. 15.800 to 15,900 on AGLB in Godavari River towards Right Bank (AGLB).

After discussion, the Committee recommended to examine the issue of CTE after Submitting the following:

1. NOC from State Environment Impact assessment (SEIAA), AP exempting Environmental Clearance.
2. Details of storage and disposal of desilting material.

The Board after careful examination of the CTE application of the mining unit, verification report EE, RO, Kakinada and recommendations of CTE Committee, hereby decided to examine the issue of CTE to the proposed desilting activity after submission of the above information.

In view of the above, you are hereby requested to submit the above information so as to examine the issue of CTE of the Board.

It may be noted that establishment and operation of the desilting of sand unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

KORUKONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF ENVIRONMENTAL ENGINEER7 -APPCB

**To**  
**The Occupier,**  
**Venkatanagaram De-siltation of Sand,**  
**Rajamahendravaram Mandal,**  
**East Godavari District.**

Copy to the Environmental Engineer, RO, Kakinada for information and with a direction to pursue the unit for submission of information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.  
Ph : 0891 - 2719380



**Lr. No: 6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date.20/04/2024**

Sub: APPCB-ZO-VSP - CTE application - **Kotilingala 5 De-siltation of Sand, Kotilingala Village, Rajamahendravaram Mandal, East Godavari District - CTE application - REJECTED - Reg.**

- Ref:
1. CTE application received at Regional Office, Kakinada on 28.03.2024 & 01.04.2024.
  2. RO's inspection report received at ZO, Visakhapatnam on 02.04.2024.
  3. CTE Committee meeting held on 08.04.2024 at APPCB, Zonal Office, Visakhapatnam.

\* \* \* \* \*

The Board is in the receipt of CTE application filed by M/s. Prathima Infrastructure Limited seeking Consent to Establish (CTE) of the Board for Kotilingala 5 Desiltation of Sand to carryout Desiltation of sand - 10,000 m<sup>3</sup>/annum in an area of 0.99 ha (2.47 acres) at Kotilingala, Rajamahendravaram Urban, East Godavari District vide reference 1st cited.

The Environmental Engineer, Regional Office, Kakinada submitted the verification report vide ref. 2<sup>nd</sup> cited. The CTE application of the unit along with inspection report of the EE, RO, Kakinada were placed before the CTE Committee in its meeting held on 08.04.2024. The Committee noted from the RO report that:

1. M/s. Prathima Infrastructure Limited has applied for CTE's for 31 de-siltation areas.
2. Out of the 31 proposed desilting areas, 17 nos of area Geo coordinates are overlapped with the Geo coordinates of the area for which the work order was issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).
3. The Geo coordinates of the proposed desilting area of 0.99 ha (2.47 acres) (at Km 11.980 on AGLB) of Kotilingala 5 Desiltation of Sand proposed at Kotilingala, Rajamahendravaram Urban, East Godavari District are overlapped with the Geo coordinates of the area for which the work order was issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).

After discussion, the Committee recommended to **REJECT** the CTE application of the unit as the Geo coordinates of the proposed desilting area are overlapped with the Geo coordinates of the area for which the work order was issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir

Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).

The Board after careful scrutiny of the CTE application and inspection report of EE-RO, Kakinada hereby **REJECT** the CTE application of the unit for the above reason.

It may be noted that Establishment and Operation of the unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

**KORUKONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF  
ENVIRONMENTAL ENGINEER7 -APPCB**

**To  
The Occupier,  
Kotilingala 5 De-siltation of Sand,  
Kotilingala Village,  
Rajamahendravaram Mandal,  
East Godavari District**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action and to ensure that the desiltation shall not be carriedout without Consents of the Board.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.  
Ph : 0891 - 2719380



**Lr.No :6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date:20/04/2024**

**Sub:** APPCB – ZO – VSP – CTE application - **Katheru-1 De-siltation of Sand, Rajamahendravaram Mandal, East Godavari District** – Recommendation of the CTE Committee Communicated– Reg.

**Ref:**

1. CTE application received at Regional Office, Kakinada on 19.03.2024 and 30.03.2024.
2. RO's inspection report received at ZO, Visakhapatnam on 30.03.2024.
3. CTE Committee meeting held on 08.04.2024.

\* \* \* \* \*

The Board is in the receipt of CTE application filed by M/s. Prathima Infrastructure Limited for desiltation of sand - 15,000 m<sup>3</sup>/annum at Katheru-1, Rajamahendravaram Mandal, East Godavari District vide reference 1<sup>st</sup> cited.

The Environmental Engineer, Regional Office, Kakinada submitted the Consent verification report vide reference 2<sup>nd</sup> cited. The CTE application along with inspection report of the EE, RO, Kakinada were placed before the CTE committee in its meeting held on 08.04.2024. The committee noted from the RO report that:

1. The Department of Mines & Geology, Govt. of AP has issued work order to M/s. Prathima Infrastructure Limited entrusting the sand operations of the packages (East Godavari in Package-1) with effect from 11.12.2023.
2. M/s. Prathima Infrastructure Limited applied for the CTE of the Board for De-siltation of sand manually with non-mechanized boats in the name of Katheru-1 De-siltation of Sand at Rajamahendravaram Mandal, East Godavari District with total sand production capacity 15,000 m<sup>3</sup>/annum.
3. The Water Resource Department Government of AP vide Lr.No.AB/A5/272M, Dated 16.03.2024 for De-siltation of sand through Boatsmen Societies in Kovvuru and Rajamahendravaram Revenue Division of East Godavari District and estimated the De-siltation of sand quantity as 15,000 Cum at K.M. 14.290 of AGRB in Godavari River towards Right Bank (AGRB).

After discussion, the Committee recommended to examine the issue of CTE after obtaining the following:

1. NOC from State Environment Impact assessment (SEIAA), AP exempting Environmental Clearance.
2. Details of storage and disposal of desilting material.

The Board after careful examination of the CTE application of the mining unit, verification report of EE, RO, Kakinada and recommendations of CTE Committee, hereby decided to examine the issue of CTE to the proposed desilting activity after submission of the above information.

In view of the above, you are hereby requested to submit the above information so as to examine the issue of CTE of the Board.

It may be noted that establishment and operation of the desilting of sand unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

**KORUKONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF ENVIRONMENTAL  
ENGINEER7 -APPCB**

**To  
The Occupier,  
Katheru-1 De-siltation of Sand,  
Rajamahendravaram Mandal,  
East Godavari District.**

Copy to the Environmental Engineer, RO, Kakinada for information and with a direction to pursue the mining unit for submission of information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**

**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.  
Ph : 0891 - 2719380



**Lr.No :6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date:20/04/2024**

**Sub:** APPCB – ZO – VSP – CTE application - **Katheru-5 De-siltation of Sand, Rajamahendravaram Mandal, East Godavari District** - Decision of the CTE Committee Communicated– Reg.

**Ref:** 1. CTE application received at Regional Office, Kakinada on 20.03.2024 and 30.03.2024.  
2. RO's inspection report received at ZO, Visakhapatnam on 30.03.2024.  
3. CTE Committee meeting held on 08.04.2024.

\* \* \* \* \*

The Board is in the receipt of CTE application filed by M/s. Prathima Infrastructure Limited for desiltation of sand - 15,000 m<sup>3</sup>/annum at Katheru-5 De-siltation of Sand, Rajamahendravaram Mandal, East Godavari District vide reference 1<sup>st</sup> cited.

The Environmental Engineer, Regional Office, Kakinada submitted the filed verification report vide reference 2<sup>nd</sup> cited. The CTE application along with inspection report of the EE, RO, Kakinada were placed before the CTE committee in its meeting held on 08.04.2024. The committee noted from the RO report that:

1. The Department of Mines & Geology, Govt. of AP has issued work order to M/s. Prathima Infrastructure Limited entrusting the sand operations of the packages (East Godavari in Package-1) with effect from 11.12.2023.
2. M/s. Prathima Infrastructure Limited applied for the CTE of the Board for De-siltation of sand manually with non-mechanized boats in the name of Katheru-5 De-siltation of Sand, Rajamahendravaram Mandal, East Godavari District with total sand production capacity 15,000 m<sup>3</sup>/annum.
3. The Water Resource Department Government of AP vide Lr.No.AB/A5/272M, Dated 16.03.2024 for De-siltation of sand through Boatsmen Societies in Kovvuru and Rajamahendravaram Revenue Division of East Godavari District and estimated the De-siltation of sand quantity as 15,000 Cum at K.M. 13,910 on AGRB in Godavari River towards Right Bank (AGRB).

After discussion, the Committee recommended to examine the issue of CTE after obtaining the following:

1. NOC from State Environment Impact assessment (SEIAA), AP exempting Environmental Clearance.
2. Details of storage and disposal of desilting material.

The Board after careful examination of the CTE application of the mining unit, verification report EE, RO, Kakinada and recommendations of CTE Committee, hereby decided to examine the issue of CTE to the proposed desilting activity after submission of the above information.

In view of the above, you are hereby requested to submit the above information so as to examine the issue of CTE order.

It may be noted that establishment and operation of the desilting of sand unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

**KORUKONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF ENVIRONMENTAL  
ENGINEER7 -APPCB**

**To  
The Occupier,  
Katheru-5 De-siltation of Sand,  
Rajamahendravaram Mandal,  
East Godavari District.**

Copy to the Environmental Engineer, RO, Kakinada for information and with direction to pursue the unit for submission of information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.  
Ph : 0891 - 2719380



**Lr.No :6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date:20/04/2024**

**Sub:** APPCB – ZO – VSP – CTE application - **Katheru-6 De-siltation of Sand, Rajamahendravaram Mandal, East Godavari District** – Recommendation of the CTE Committee Communicated– Reg.

**Ref:**

1. CTE application received at Regional Office, Kakinada on 20.03.2024 and 30.03.2024.
2. RO's inspection report received at ZO, Visakhapatnam on 30.03.2024.
3. CTE Committee meeting held on 08.04.2024.

\*\* \* \* \* \*

The Board is in the receipt of CTE application filed by M/s. Prathima Infrastructure Limited for desiltation of sand - 15,000 m<sup>3</sup>/annum at Katheru-6 De-siltation of Sand, Rajamahendravaram Mandal, East Godavari District vide reference 1<sup>st</sup> cited.

The Environmental Engineer, Regional Office, Kakinada submitted the Consent verification report vide reference 2<sup>nd</sup> cited. The CTE application along with inspection report of the EE, RO, Kakinada were placed before the CTE committee in its meeting held on 08.04.2024. The committee noted from the RO report that:

1. The Department of Mines & Geology, Govt. of AP has issued work order to M/s. Prathima Infrastructure Limited entrusting the sand operations of the packages (East Godavari in Package-1) with effect from 11.12.2023.
2. M/s. Prathima Infrastructure Limited applied for the CTE of the Board for De-siltation of sand manually with non-mechanized boats in the name of Katheru-6 De-siltation of Sand, Rajamahendravaram Mandal, East Godavari District with total sand production capacity 15,000 m<sup>3</sup>/annum.
3. The Water Resource Department Government of AP vide Lr.No.AB/A5/272M, Dated 16.03.2024 for De-siltation of sand through Boatsmen Societies in Kovvuru and Rajamahendravaram Revenue Division of East Godavari District and estimated the De-siltation of sand quantity as 15,000 Cum at K.M. 14,030 on AGLB in Godavari River towards Right Bank (AGRB).

After discussion, the Committee recommended to examine the issue of CTE after obtaining the following:

1. NOC from State Environment Impact assessment (SEIAA), AP exempting Environmental Clearance.
2. Details of storage and disposal of desilting material.

The Board after careful examination of the CTE application of the mining unit, verification report of EE, RO, Kakinada and recommendations of CTE Committee, hereby decided to examine the issue of CTE to the proposed desilting activity after submission of the above information.

In view of the above, you are hereby requested to submit the above information so as to examine the issue of CTE of the Board.

It may be noted that establishment and operation of the desilting of sand unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

**KORUKONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF ENVIRONMENTAL  
ENGINEER7 -APPCB**

**To  
The Occupier,  
Katheru-6 De-siltation of Sand,  
Rajamahendravaram Mandal,  
East Godavari District.**

Copy to the Environmental Engineer, RO, Kakinada for information and with direction to pursue the unit for submission of information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.  
Ph : 0891 - 2719380



**Lr.No :6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date:20/04/2024**

**Sub:** APPCB – ZO – VSP – CTE application- **Katheru-9 De-siltation of Sand, Rajamahendravaram Mandal, East Godavari District-** Decision of the CTE Committee Communicated– Reg.

**Ref:** 1. CTE application received at Regional Office, Kakinada on 20.03.2024 and 30.03.2024.  
2. RO's inspection report received at ZO, Visakhapatnam on 30.03.2024.  
3. CTE Committee meeting held on 08.04.2024.

\*\* \* \* \* \*

The Board is in the receipt of CTE application filed by M/s. Prathima Infrastructure Limited for desiltation of sand - 15,000 m<sup>3</sup>/annum at Katheru-9 , Rajamahendravaram Mandal, East Godavari District vide reference 1<sup>st</sup>cited.

The Environmental Engineer, Regional Office, Kakinada submitted the consent verification report vide reference 2<sup>nd</sup>cited. The CTE application along with inspection report of the EE, RO, Kakinada were placed before the CTE committee in its meeting held on 08.04.2024. The committee noted from the RO report that:

1. The Department of Mines & Geology, Govt. of AP has issued work order to M/s. Prathima Infrastructure Limited entrusting the sand operations of the packages (East Godavari in Package-1) with effect from 11.12.2023.
2. M/s. Prathima Infrastructure Limited applied for the CTE of the Board for De-siltation of sand manually with non-mechanized boats in the name of Katheru-9 De-siltation of Sand, Rajamahendravaram Mandal, East Godavari District with total sand production capacity 15,000 m<sup>3</sup>/annum.
3. The Water Resource Department Government of AP vide Lr.No.AB/A5/272M, Dated 16.03.2024 for De-siltation of sand through Boatsmen Societies in Kovvuru and Rajamahendravaram Revenue Division of East Godavari District and estimated the De-siltation of sand quantity as 15,000 Cum at K.M. 15.080 on AGLB in Godavari River towards Right Bank (AGRB).

After discussion, the Committee recommended to examine the issue of CTE after obtaining the following:

1. NOC from State Environment Impact assessment (SEIAA), AP exempting Environmental Clearance.
2. Details of storage and disposal of desilting material.

The Board after careful examination of the CTE application of the mining unit,

verification report EE, RO, Kakinada and recommendations of CTE Committee, hereby decided to examine the issue of CTE to the proposed desilting activity after submission of the above information.

In view of the above, you are hereby requested to submit the above information so as to examine the issue of CTE of the Board.

It may be noted that establishment and operation of the desilting of sand unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

**KORUKONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF ENVIRONMENTAL  
ENGINEER7 -APPCB**

**To  
The Occupier,  
Katheru-9 De-siltation of Sand,  
Rajamahendravaram Mandal,  
East Godavari District.**

Copy to the Environmental Engineer, RO, Kakinada for information and with a direction to pursue the unit for submission of information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**

**ZONAL OFFICE :: VISAKHAPATNAM**

39-33-20/4/1, Madhavadhara Vuda Colony,

Visakhapatnam - 530018.

Ph : 0891 - 2719380



**Lr.No :6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date:20/04/2024**

**Sub:** APPCB – ZO – VSP – CTE application - **Vadapalli De-siltation of Sand, Vadapalli, Kovvuru Mandal, East Godavari District** – Recommendation of the CTE Committee Communicated– Reg.

**Ref:**

1. CTE application received at Regional Office, Kakinada on 21.03.2024 and 30.03.2024.
2. RO's inspection report received at ZO, Visakhapatnam on 30.03.2024.
3. CTE Committee meeting held on 08.04.2024.

\* \* \* \* \*

The Board is in the receipt of CTE application filed by M/s. Prathima Infrastructure Limited for desiltation of sand - 15,000 m<sup>3</sup>/annum at Vadapalli , Kovvuru Mandal, East Godavari District vide reference 1<sup>st</sup> cited.

The Environmental Engineer, Regional Office, Kakinada submitted the Consent verification report vide reference 2<sup>nd</sup> cited. The CTE application along with verification report of the EE, RO, Kakinada were placed before the CTE committee in its meeting held on 08.04.2024. The committee noted from the RO report that:

1. The Department of Mines & Geology, Govt. of AP has issued work order to M/s. Prathima Infrastructure Limited entrusting the sand operations of the packages (East Godavari in Package-1) with effect from 11.12.2023.
2. M/s. Prathima Infrastructure Limited applied for the CTE of the Board for De-siltation of sand manually with non-mechanized boats in the name of Vadapalli De-siltation of Sand at Kovvuru Mandal, East Godavari District with total sand production capacity 15,000 m<sup>3</sup>/annum.
3. The Water Resource Department Government of AP vide Lr.No.AB/A5/272M, Dated 16.03.2024 for De-siltation of sand through Boatsmen Societies in Kovvuru and Rajamahendravaram Revenue Division of East Godavari District and estimated the De-siltation of sand quantity as 15,000 Cum from K.M. 5.800 to 6.000 of AGRB in Godavari River towards Right Bank (AGRB).

After discussion, the Committee recommended to examine the issue of CTE after obtaining the following:

1. NOC from State Environment Impact assessment (SEIAA), AP exempting Environmental Clearance.
2. Details of storage and disposal of desilting material.

The Board after careful examination of the CTE application of the mining unit, verification report EE, RO, Kakinada and recommendations of CTE Committee, hereby decided to examine the issue of CTE to the proposed desilting activity after submission of the above information.

In view of the above, you are hereby requested to submit the above information so as to examine the issue of CTE of the Board .

It may be noted that establishment and operation of the desilting of sand unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

**KORUKONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF ENVIRONMENTAL  
ENGINEER7 -APPCB**

**To  
The Occupier,  
Vadapalli De-siltation of Sand,  
Vadapalli, Kovvuru Mandal,  
East Godavari District**

Copy to the Environmental Engineer, RO, Kakinada for information and with direction to pursue the unit for submission of information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.  
Ph : 0891 - 2719380



**Lr. No: 6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date.22/04/2024**

Sub: APPCB-ZO-VSP - CTE application - **Gayathri 6 Desiltation of Sand, Dowlaiswaram Village, Rajamahendravaram Mandal, East Godavari District - CTE application - REJECTED - Reg.**

- Ref:
1. CTE application received at Regional Office, Kakinada on 19.03.2024 & 01.04.2024.
  2. RO's inspection report received at ZO, Visakhapatnam on 02.04.2024.
  3. CTE Committee meeting held on 08.04.2024 at APPCB, Zonal Office, Visakhapatnam.

\* \* \* \* \*

The Board is in the receipt of CTE application filed by M/s. Prathima Infrastructure Limited seeking Consent to Establish (CTE) of the Board for Gayathri 6 Desiltation of Sand to carryout Desiltation of sand - 15,000 m<sup>3</sup>/annum in an area of 1.49 Ha., (3.70 Acres) at Dowlaiswaram Village, Rajamahendravaram Mandal, East Godavari District vide reference 1st cited.

The Environmental Engineer, Regional Office, Kakinada submitted the verification report vide ref. 2<sup>nd</sup> cited. The CTE application of the unit along with inspection report of the EE, RO, Kakinada were placed before the CTE Committee in its meeting held on 08.04.2024. The Committee noted from the RO report that:

1. M/s. Prathima Infrastructure Limited has applied for CTE's for 31 de-siltation areas.
2. Out of the 31 proposed desilting areas, 17 nos of area Geo coordinates are overlapped with the Geo coordinates of the area for which the work order was already issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).
3. The Geo coordinates of the proposed desilting area of 1.49 Ha., (3.70 Acres) (at Km 3.650 on AGLB) of Gayathri 6 Desiltation of Sand proposed at Dowlaiswaram Village, Rajamahendravaram Mandal, East Godavari District are overlapped with the Geo coordinates of the area for which the work order was already issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).

After discussion, the Committee recommended to **REJECT** the CTE application of the

unit as the Geo coordinates of the proposed desilting area are overlapped with the Geo coordinates of the area for which the work order was issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).

The Board after careful scrutiny of the CTE application and inspection report of EE-RO, Kakinada hereby **REJECT** the CTE application of the unit for the above reason.

It may be noted that Establishment and Operation of the unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

**KORUKONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF ENVIRONMENTAL ENGINEER7 -APPCB**

**To  
The Occupier,  
Gayathri 6 Desiltation of Sand,  
Dowlaiswaram Village,  
Rajamahendravaram Mandal,  
East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action and to ensure that the industry shall not be established without Consents of the Board.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.  
Ph : 0891 - 2719380



**Lr. No: 6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date.22/04/2024**

Sub: APPCB-ZO-VSP - CTE application - **Aurangabad Desiltation of Sand, Aurangabad, Kovvuru Mandal, East Godavari District - CTE application - REJECTED** - Reg.

Ref: 1. CTE application received at Regional Office, Kakinada on 22.03.2024 & 01.04.2024.  
2. RO's inspection report received at ZO, Visakhapatnam on 02.04.2024.  
3. CTE Committee meeting held on 08.04.2024 at APPCB, Zonal Office, Visakhapatnam.

\* \* \* \* \*

The Board is in the receipt of CTE application filed by M/s. Prathima Infrastructure Limited seeking Consent to Establish (CTE) of the Board for Aurangabad Desiltation of Sand to carryout Desiltation of sand - 20,000 m<sup>3</sup>/annum in an area of 1.99 Ha., (4.94 Acres) at Aurangabad, Kovvuru Mandal, East Godavari District vide reference 1st cited.

The Environmental Engineer, Regional Office, Kakinada submitted the verification report vide ref. 2<sup>nd</sup> cited. The CTE application of the unit along with inspection report of the EE, RO, Kakinada were placed before the CTE Committee in its meeting held on 08.04.2024. The Committee noted from the RO report that:

1. M/s. Prathima Infrastructure Limited has applied for CTE's for 31 de-siltation areas.
2. Out of the 31 proposed desilting areas, 17 nos of area Geo coordinates are overlapped with the Geo coordinates of the area for which the work order was already issued to M/s.Raghava Constructions (India) Private Limited for desilting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Right Bank (AGRB).
3. The Geo coordinates of the proposed desilting area of 1.49 Ha., (3.70 Acres) (At km 5.800 to 6.600 of AGRB) of Aurangabad Desiltation of Sand proposed at Aurangabad, Kovvuru Mandal, East Godavari District are overlapped with the Geo coordinates of the area for which the work order was already issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Right Bank (AGRB).

After discussion, the Committee recommended to **REJECT** the CTE application of the unit as the Geo coordinates of the proposed desilting area are overlapped with the Geo coordinates of the area for which the work order was issued to M/s.Raghava

Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Right Bank (AGRB).

The Board after careful scrutiny of the CTE application and inspection report of EE-RO, Kakinada hereby **REJECT** the CTE application of the unit for the above reason.

It may be noted that Establishment and Operation of the unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

**KORUKONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF ENVIRONMENTAL  
ENGINEER7 -APPCB**

**To  
The Occupier,  
Aurangabad Desiltation of Sand,  
Aurangabad,  
Kovvuru Mandal,  
East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action and to ensure that the desiltation shall not be carried out without Consents of the Board.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**

**ZONAL OFFICE :: VISAKHAPATNAM**

39-33-20/4/1, Madhavadhara Vuda Colony,

Visakhapatnam - 530018.

Ph : 0891 - 2719380



**Lr. No: 6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date.22/04/2024**

Sub: APPCB-ZO-VSP - CTE application - **Gayathri 6 Desiltation of Sand, Dowlaiswaram Village, Rajamahendravaram Mandal, East Godavari District - CTE application - REJECTED** - Reg.

- Ref:
1. CTE application received at Regional Office, Kakinada on 19.03.2024 & 01.04.2024.
  2. RO's inspection report received at ZO, Visakhapatnam on 02.04.2024.
  3. CTE Committee meeting held on 08.04.2024 at APPCB, Zonal Office, Visakhapatnam.

\* \* \* \* \*

The Board is in the receipt of CTE application filed by M/s. Prathima Infrastructure Limited seeking Consent to Establish (CTE) of the Board for Gayathri 6 Desiltation of Sand to carryout Desiltation of sand - 15,000 m<sup>3</sup>/annum in an area of 1.49 Ha., (3.70 Acres) at Dowlaiswaram Village, Rajamahendravaram Mandal, East Godavari District vide reference 1st cited.

The Environmental Engineer, Regional Office, Kakinada submitted the verification report vide ref. 2<sup>nd</sup> cited. The CTE application of the unit along with inspection report of the EE, RO, Kakinada were placed before the CTE Committee in its meeting held on 08.04.2024. The Committee noted from the RO report that:

1. M/s. Prathima Infrastructure Limited has applied for CTE's for 31 de-siltation areas.
2. Out of the 31 proposed desilting areas, 17 nos of area Geo coordinates are overlapped with the Geo coordinates of the area for which the work order was already issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).
3. The Geo coordinates of the proposed desilting area of 1.49 Ha., (3.70 Acres) (at Km 3.650 on AGLB) of Gayathri 6 Desiltation of Sand proposed at Dowlaiswaram Village, Rajamahendravaram Mandal, East Godavari District are overlapped with the Geo coordinates of the area for which the work order was already issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).

After discussion, the Committee recommended to **REJECT** the CTE application of the

unit as the Geo coordinates of the proposed desilting area are overlapped with the Geo coordinates of the area for which the work order was issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).

The Board after careful scrutiny of the CTE application and inspection report of EE-RO, Kakinada hereby **REJECT** the CTE application of the unit for the above reason.

It may be noted that Establishment and Operation of the unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

**KORUKONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF ENVIRONMENTAL  
ENGINEER7 -APPCB**

**To  
The Occupier,  
Gayathri 6 Desiltation of Sand,  
Dowlaiswaram Village,  
Rajamahendravaram Mandal,  
East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action and to ensure that the industry shall not be established without Consents of the Board.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**

**ZONAL OFFICE :: VISAKHAPATNAM**

39-33-20/4/1, Madhavadhara Vuda Colony,

Visakhapatnam - 530018.

Ph : 0891 - 2719380



**Lr. No: 6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date.22/04/2024**

Sub: APPCB-ZO-VSP - CTE application - **Gayathri 7 Desiltation of Sand, Dowlaiswaram Village, Rajamahendravaram Mandal, East Godavari District - CTE application - REJECTED** - Reg.

- Ref:
1. CTE application received at Regional Office, Kakinada on 19.03.2024 & 01.04.2024.
  2. RO's inspection report received at ZO, Visakhapatnam on 02.04.2024.
  3. CTE Committee meeting held on 08.04.2024 at APPCB, Zonal Office, Visakhapatnam.

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The Board is in the receipt of CTE application filed by M/s. Prathima Infrastructure Limited seeking Consent to Establish (CTE) of the Board for Gayathri 7 Desiltation of Sand to carryout Desiltation of sand - 15,000 m<sup>3</sup>/annum in an area of 1.49 Ha., (3.70 Acres) at Dowlaiswaram Village, Rajamahendravaram Mandal, East Godavari District vide reference 1st cited.

The Environmental Engineer, Regional Office, Kakinada submitted the verification report vide ref. 2<sup>nd</sup> cited. The CTE application of the unit along with inspection report of the EE, RO, Kakinada were placed before the CTE Committee in its meeting held on 08.04.2024. The Committee noted from the RO report that:

1. M/s. Prathima Infrastructure Limited has applied for CTE's for 31 de-siltation areas.
2. Out of the 31 proposed desilting areas, 17 nos of area Geo coordinates are overlapped with the Geo coordinates of the area for which the work order was already issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).
3. The Geo coordinates of the proposed desilting area of 1.49 Ha., (3.70 Acres) (at Km 3.570 on AGLB) of Gayathri 7 Desiltation of Sand proposed at Dowlaiswaram Village, Rajamahendravaram Mandal, East Godavari District are overlapped with the Geo coordinates of the area for which the work order was already issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).

After discussion, the Committee recommended to **REJECT** the CTE application of the unit as the Geo coordinates of the proposed desilting area are overlapped with the Geo coordinates of the area for which the work order was issued to M/s.Raghava

Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).

The Board after careful scrutiny of the CTE application and inspection report of EE-RO, Kakinada hereby **REJECT** the CTE application of the unit for the above reason.

It may be noted that Establishment and Operation of the unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

**KORUKONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF  
ENVIRONMENTAL ENGINEER7 -APPCB**

**To  
The Occupier,  
Gayathri 7 Desiltation of Sand,  
Dowlaiswaram Village,  
Rajamahendravaram Mandal,  
East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action and to ensure that the industry shall not be established without Consents of the Board.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.  
Ph : 0891 - 2719380



**Lr. No: 6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date.22/04/2024**

Sub: APPCB-ZO-VSP – CTE application – **Kotilingala 1 De-siltation of Sand, Kotilingala Village, Rajamahendravaram Mandal, East Godavari District – CTE application - REJECTED - Reg.**

- Ref:
1. CTE application received at Regional Office, Kakinada on 19.03.2024 & 01.04.2024.
  2. RO's inspection report received at ZO, Visakhapatnam on 02.04.2024.
  3. CTE Committee meeting held on 08.04.2024 at APPCB, Zonal Office, Visakhapatnam.

\*\*\*\*\*

The Board is in the receipt of CTE application filed by M/s. Prathima Infrastructure Limited seeking Consent to Establish (CTE) of the Board for Kotilingala 1 De-siltation of Sand to carryout Desiltation of sand - 15,000 m<sup>3</sup>/annum in an area of 1.49 Ha., (3.70 Acres) at Kotilingala Village, Rajamahendravaram Mandal, East Godavari District vide reference 1st cited.

The Environmental Engineer, Regional Office, Kakinada submitted the verification report vide ref. 2<sup>nd</sup> cited. The CTE application of the unit along with inspection report of the EE, RO, Kakinada were placed before the CTE Committee in its meeting held on 08.04.2024. The Committee noted from the RO report that:

1. M/s. Prathima Infrastructure Limited has applied for CTE's for 31 de-siltation areas.
2. Out of the 31 proposed desilting areas, 17 nos of area Geo coordinates are overlapped with the Geo coordinates of the area for which the work order was already issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).
3. The Geo coordinates of the proposed desilting area of 1.49 Ha., (3.70 Acres) (At km 11.350 to 11.900 of AGLB) of Erinamma De-siltation of Sand proposed at Kotilingala Village, Rajamahendravaram Mandal, East Godavari District are overlapped with the Geo coordinates of the area for which the work order was issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).

After discussion, the Committee recommended to **REJECT** the CTE application of the unit as the Geo coordinates of the proposed desilting area are overlapped with the Geo coordinates of the area for which the work order was issued to M/s.Raghava

Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).

The Board after careful scrutiny of the CTE application and inspection report of EE-RO, Kakinada hereby **REJECT** the CTE application of the unit for the above reason.

It may be noted that Establishment and Operation of the unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

**KORUKONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF  
ENVIRONMENTAL ENGINEER7 -APPCB**

**To  
The Occupier,  
Kotilingala 1 De-siltation of Sand,  
Kotilingala Village,  
Rajamahendravaram Mandal,  
East Godavari District**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action and to ensure that the desiltation shall not be carried out without Consents of the Board.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.  
Ph : 0891 - 2719380



**Lr. No: 6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date.22/04/2024**

Sub: APPCB-ZO-VSP - CTE application - **Kotilingala 3 De-siltation of Sand, Kotilingala Village, Rajamahendravaram Mandal, East Godavari District - CTE application - REJECTED - Reg.**

- Ref:
1. CTE application received at Regional Office, Kakinada on 21.03.2024 & 01.04.2024.
  2. RO's inspection report received at ZO, Visakhapatnam on 02.04.2024.
  3. CTE Committee meeting held on 08.04.2024 at APPCB, Zonal Office, Visakhapatnam.

\* \* \* \* \*

The Board is in the receipt of CTE application filed by M/s. Prathima Infrastructure Limited seeking Consent to Establish (CTE) of the Board for Kotilingala 3 Desiltation of Sand to carryout Desiltation of sand - 15,000 m<sup>3</sup>/annum in an area of 1.49 Ha., (3.70 Acres) at Kotilingala, Rajamahendravaram Urban, East Godavari District vide reference 1st cited.

The Environmental Engineer, Regional Office, Kakinada submitted the verification report vide ref. 2<sup>nd</sup> cited. The CTE application of the unit along with inspection report of the EE, RO, Kakinada were placed before the CTE Committee in its meeting held on 08.04.2024. The Committee noted from the RO report that:

1. M/s. Prathima Infrastructure Limited has applied for CTE's for 31 de-siltation areas.
2. Out of the 31 proposed desilting areas, 17 nos of area Geo coordinates are overlapped with the Geo coordinates of the area for which the work order was already issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).
3. The Geo coordinates of the proposed desilting area of 1.49 Ha., (3.70 Acres) (at Km 11.900 on AGLB) of Kotilingala 3 Desiltation of Sand proposed at Kotilingala, Rajamahendravaram Urban, East Godavari District are overlapped with the Geo coordinates of the area for which the work order was already issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).

After discussion, the Committee recommended to **REJECT** the CTE application of the unit as the Geo coordinates of the proposed desilting area are overlapped with the Geo coordinates of the area for which the work order was issued to M/s.Raghava

Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).

The Board after careful scrutiny of the CTE application and inspection report of EE-RO, Kakinada hereby **REJECT** the CTE application of the unit for the above reason.

It may be noted that Establishment and Operation of the unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

KORUKONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF ENVIRONMENTAL ENGINEER7 -APPCB

**To**  
**The Occupier,**  
**Kotilingala 3 De-siltation of Sand,**  
**Kotilingala Village,**  
**Rajamahendravaram Mandal,**  
**East Godavari District**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action and to ensure that the desiltation shall not be carried out without Consents of the Board.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.  
Ph : 0891 - 2719380



**Lr. No: 6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date.22/04/2024**

Sub: APPCB-ZO-VSP – CTE application – **Kovvuru Desiltation of Sand, Kovvuru Village & Mandal, East Godavari District** – CTE application - **REJECTED** - Reg.

- Ref:
1. CTE application received at Regional Office, Kakinada on 22.03.2024 & 01.04.2024.
  2. RO's inspection report received at ZO, Visakhapatnam on 02.04.2024.
  3. CTE Committee meeting held on 08.04.2024 at APPCB, Zonal Office, Visakhapatnam.

\* \* \* \* \*

The Board is in the receipt of CTE application filed by M/s. Prathima Infrastructure Limited seeking Consent to Establish (CTE) of the Board for Kovvuru Desiltation of Sand to carryout Desiltation of sand - 15,000 m<sup>3</sup>/annum in an area of 1.49 ha at Kovvuru Village & Mandal, East Godavari District vide reference 1st cited.

The Environmental Engineer, Regional Office, Kakinada submitted the verification report vide ref. 2<sup>nd</sup> cited. The CTE application of the unit along with inspection report of the EE, RO, Kakinada were placed before the CTE Committee in its meeting held on 08.04.2024. The Committee noted from the RO report that:

1. M/s. Prathima Infrastructure Limited has applied for CTE's for 31 de-siltation areas.
2. Out of the 31 proposed desilting areas, 17 nos of area Geo coordinates are overlapped with the Geo coordinates of the area for which the work order was already issued to M/s.Raghava Constructions (India) Private Limited for desilting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).
3. The Geo coordinates of the proposed desilting area of 1.49 ha (at Km 8.800 to 9.000 of AGLB) of Kovvuru Desiltation of Sand proposed at Kovvuru Village & Mandal, East Godavari District are overlapped with the Geo coordinates of the area for which the work order was already issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).

After discussion, the Committee recommended to **REJECT** the CTE application of the unit as the Geo coordinates of the proposed desilting area are overlapped with the Geo coordinates of the area for which the work order was issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank

(AGLB).

The Board after careful scrutiny of the CTE application and inspection report of EE-RO, Kakinada hereby **REJECT** the CTE application of the unit for the above reason.

It may be noted that Establishment and Operation of the unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

**KORUKONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF  
ENVIRONMENTAL ENGINEER7 -APPCB**

**To  
The Occupier,  
Kovvuru Desiltation of Sand,  
Kovvuru Village & Mandal,  
East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action and to ensure that the desiltation shall not be carried out without Consents of the Board.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.  
Ph : 0891 - 2719380



**Lr. No: 6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date.22/04/2024**

Sub: APPCB-ZO-VSP – CTE application – **Kovvuru Desiltation of Sand, Kovvuru Village & Mandal, East Godavari District** – CTE application - **REJECTED** - Reg.

- Ref:
1. CTE application received at Regional Office, Kakinada on 22.03.2024 & 01.04.2024.
  2. RO's inspection report received at ZO, Visakhapatnam on 02.04.2024.
  3. CTE Committee meeting held on 08.04.2024 at APPCB, Zonal Office, Visakhapatnam.

\* \* \* \* \*

The Board is in the receipt of CTE application filed by M/s. Prathima Infrastructure Limited seeking Consent to Establish (CTE) of the Board for Kovvuru Desiltation of Sand to carryout Desiltation of sand - 15,000 m<sup>3</sup>/annum in an area of 1.49 ha at Kovvuru Village & Mandal, East Godavari District vide reference 1st cited.

The Environmental Engineer, Regional Office, Kakinada submitted the verification report vide ref. 2<sup>nd</sup> cited. The CTE application of the unit along with inspection report of the EE, RO, Kakinada were placed before the CTE Committee in its meeting held on 08.04.2024. The Committee noted from the RO report that:

1. M/s. Prathima Infrastructure Limited has applied for CTE's for 31 de-siltation areas.
2. Out of the 31 proposed desilting areas, 17 nos of area Geo coordinates are overlapped with the Geo coordinates of the area for which the work order was already issued to M/s.Raghava Constructions (India) Private Limited for desilting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).
3. The Geo coordinates of the proposed desilting area of 1.49 ha (at Km 8.800 to 9.000 of AGLB) of Kovvuru Desiltation of Sand proposed at Kovvuru Village & Mandal, East Godavari District are overlapped with the Geo coordinates of the area for which the work order was already issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank (AGLB).

After discussion, the Committee recommended to **REJECT** the CTE application of the unit as the Geo coordinates of the proposed desilting area are overlapped with the Geo coordinates of the area for which the work order was issued to M/s.Raghava Constructions (India) Private Limited for de-silting of Silt from the foreshore of Sir Arthur Cotton Barrage from 3.0 KM to 12.150 KM in Godavari River towards Left Bank

(AGLB).

The Board after careful scrutiny of the CTE application and inspection report of EE-RO, Kakinada hereby **REJECT** the CTE application of the unit for the above reason.

It may be noted that Establishment and Operation of the unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

**KORUKONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF  
ENVIRONMENTAL ENGINEER7 -APPCB**

**To  
The Occupier,  
Kovvuru Desiltation of Sand,  
Kovvuru Village & Mandal,  
East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action and to ensure that the desiltation shall not be carried out without Consents of the Board.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.  
Ph : 0891 - 2719380



**Lr.No :6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date:20/04/2024**

**Sub:** APPCB – ZO – VSP – CTE application- **Dondaguntarevu De-siltation of Sand, Dondaguntarevu, Kovvuru Mandal, East Godavari District** – Recommendation of the CTE Committee Communicated– Reg.

**Ref:** 1. CTE application received at Regional Office, Kakinada on 22.03.2024 and 30.03.2024.  
2. RO's inspection report received at ZO, Visakhapatnam on 30.03.2024.  
3. CTE Committee meeting held on 08.04.2024.

\*\* \*\* \*

The Board is in the receipt of CTE application filed by M/s. Prathima Infrastructure Limited for desiltation of sand - 20,000 m<sup>3</sup>/annum at Dondaguntarevu, Kovvuru Mandal, East Godavari District vide reference 1<sup>st</sup> cited.

The Environmental Engineer, Regional Office, Kakinada submitted the Consent verification report vide reference 2<sup>nd</sup> cited. The CTE application along with inspection report of the EE, RO, Kakinada were placed before the CTE committee in its meeting held on 08.04.2024. The committee noted from the RO report that:

1. The Department of Mines & Geology, Govt. of AP has issued work order to M/s. Prathima Infrastructure Limited entrusting the sand operations of the packages (East Godavari in Package-1) with effect from 11.12.2023.
2. M/s. Prathima Infrastructure Limited applied for the CTE of the Board for De-siltation of sand manually with non-mechanized boats in the name of Dondaguntarevu De-siltation of Sand, Dondaguntarevu, Kovvuru Mandal, East Godavari District with total sand production capacity 20,000 m<sup>3</sup>/annum.
3. The Water Resource Department Government of AP vide Lr.No.AB/A5/272M, Dated 16.03.2024 for De-siltation of sand through Boatsmen Societies in Kovvuru and Rajamahendravaram Revenue Division of East Godavari District and estimated the De-siltation of sand quantity as 20,000 Cum from K.M. 11.400 to 11.600 on AGRB in Godavari River towards Right Bank (AGRB).

After discussion, the Committee recommended to examine the issue of CTE after submitting the following:

1. NOC from State Environment Impact assessment (SEIAA), AP exempting Environmental Clearance.
2. Details of storage and disposal of desilting material.

The Board after careful examination of the CTE application of the mining unit, verification report EE, RO, Kakinada and recommendations of CTE Committee, hereby decided to examine the issue of CTE to the proposed desilting activity after submission of the above information.

In view of the above, you are hereby requested to submit the above information so as to examine the issue of CTE of the Board.

It may be noted that establishment and operation of the desilting of sand unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

**KORUKONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF ENVIRONMENTAL  
ENGINEER7 -APPCB**

**To  
The Occupier,  
Dondaguntarevu De-siltation of Sand,  
Dondaguntarevu,  
Kovvuru Mandal,  
East Godavari District.**

Copy to the Environmental Engineer, RO, Kakinada for information and with a direction to pursue the unit for submission of information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**

**ZONAL OFFICE :: VISAKHAPATNAM**

39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.

Ph : 0891 - 2719380



**Lr.No :6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date:20/04/2024**

**Sub:** APPCB – ZO – VSP – CTE application - **Katheru-2 De-siltation of Sand, Rajamahendravaram Mandal, East Godavari District** – Recommendation of the CTE Committee Communicated– Reg.

**Ref:**

1. CTE application received at Regional Office, Kakinada on 20.03.2024 and 30.03.2024.
2. RO's inspection report received at ZO, Visakhapatnam on 30.03.2024.
3. CTE Committee meeting held on 08.04.2024.

\*\* \* \* \* \*

The Board is in the receipt of the CTE application filed by M/s. Prathima Infrastructure Limited for desiltation of sand - 20,000 m<sup>3</sup>/annum at Katheru-2 De-siltation of Sand, Rajamahendravaram Mandal, East Godavari District vide reference 1<sup>st</sup> cited.

The Environmental Engineer, Regional Office, Kakinada submitted the Consent verification report vide reference 2<sup>nd</sup> cited. The CTE application along with inspection report of the EE, RO, Kakinada were placed before the CTE committee in its meeting held on 08.04.2024. The committee noted from the RO report that:

1. The Department of Mines & Geology, Govt. of AP has issued work order to M/s. Prathima Infrastructure Limited entrusting the sand operations of the packages (East Godavari in Package-1) with effect from 11.12.2023.
2. M/s. Prathima Infrastructure Limited applied for the CTE of the Board for De-siltation of sand manually with non-mechanized boats in the name of Katheru-2 De-siltation of Sand, Rajamahendravaram Mandal, East Godavari District with total sand production capacity 20,000 m<sup>3</sup>/annum.
3. The Water Resource Department Government of AP vide Lr.No.AB/A5/272M, Dated 16.03.2024 for De-siltation of sand through Boatsmen Societies in Kovvuru and Rajamahendravaram Revenue Division of East Godavari District and estimated the De-siltation of sand quantity as 20,000 Cum at K.M. 14.920 on AGRB in Godavari River towards Right Bank (AGRB).

After discussion, the Committee recommended to examine the issue of CTE after obtaining the following:

1. NOC from State Environment Impact assessment (SEIAA), AP exempting Environmental Clearance.
2. Details of storage and disposal of desilting material.

The Board after careful examination of the CTE application of the mining unit, verification report EE, RO, Kakinada and recommendations of CTE Committee, hereby decided to examine the issue of CTE to the proposed desilting activity after submission of the above information.

In view of the above, you are hereby requested to submit the above information so as to examine the issue of CTE of the Board.

It may be noted that establishment and operation of the desilting of sand unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

**KORUKONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF ENVIRONMENTAL  
ENGINEER7 -APPCB**

**To  
The Occupier,  
Katheru-2 De-siltation of Sand,  
Rajamahendravaram Mandal,  
East Godavari District.**

Copy to the Environmental Engineer, RO, Kakinada for information and with a direction to pursue the unit for submission of information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.  
Ph : 0891 - 2719380



**Lr.No :6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date:20/04/2024**

**Sub:** APPCB – ZO – VSP – CTE application - **Katheru-3 De-siltation of Sand, Rajamahendravaram Mandal, East Godavari District** –Recommendation of the CTE Committee Communicated– Reg.

**Ref:**

1. CTE application received at Regional Office, Kakinada on 20.03.2024 and 30.03.2024.
2. RO's inspection report received at ZO, Visakhapatnam on 30.03.2024.
3. CTE Committee meeting held on 08.04.2024.

\*\* \* \* \* \*

The Board is in the receipt of CTE application filed by M/s. Prathima Infrastructure Limited for desiltation of sand - 20,000 m<sup>3</sup>/annum at Katheru-3 ,Rajamahendravaram Mandal, East Godavari District vide reference 1<sup>st</sup> cited.

The Environmental Engineer, Regional Office, Kakinada submitted the Consent verification report vide reference 2<sup>nd</sup> cited. The CTE application along with inspection report of the EE, RO, Kakinada were placed before the CTE committee in its meeting held on 08.04.2024. The committee noted from the RO report that:

1. The Department of Mines & Geology, Govt. of AP has issued work order to M/s. Prathima Infrastructure Limited entrusting the sand operations of the packages (East Godavari in Package-1) with effect from 11.12.2023.
2. M/s. Prathima Infrastructure Limited applied for the CTE of the Board for De-siltation of sand manually with non-mechanized boats in the name of Katheru-3 De-siltation of Sand, Rajamahendravaram Mandal, East Godavari District with total sand production capacity 20,000 m<sup>3</sup>/annum.
3. The Water Resource Department Government of AP vide Lr.No.AB/A5/272M, Dated 16.03.2024 for De-siltation of sand through Boatsmen Societies in Kovvuru and Rajamahendravaram Revenue Division of East Godavari District and estimated the De-siltation of sand quantity as 20,000 Cum at K.M. 14,850 on AGRB in Godavari River towards Right Bank (AGRB).

After discussion, the Committee recommended to examine the issue of CTE after obtaining the following:

1. NOC from State Environment Impact assessment (SEIAA), AP exempting Environmental Clearance.
2. Details of storage and disposal of desilting material.

The Board after careful examination of the CTE application of the mining unit, verification report EE, RO, Kakinada and recommendations of CTE Committee, hereby recommended to examine the issue of CTE to the proposed desilting activity after submission of the above information.

In view of the above, you are hereby requested to submit the above information so as to examine the issue of CTE of the Board .

It may be noted that establishment and operation of the desilting of sand unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

**KORUKONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF ENVIRONMENTAL  
ENGINEER7 -APPCB**

**To  
The Occupier,  
Katheru-3 De-siltation of Sand,  
Rajamahendravaram Mandal,  
East Godavari District.**

Copy to the Environmental Engineer, RO, Kakinada for information and with a direction to pursue the mining unit for submission of information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.  
Ph : 0891 - 2719380



**Lr.No :6488/APPCB/ZO-VSP/KKD/CTE/2024**

**Date:20/04/2024**

**Sub:** APPCB – ZO – VSP – CTE application- **Katheru-10 De-siltation of Sand, Rajamahendravaram Mandal, East Godavari District-** Recommendation of the CTE Committee Communicated– Reg.

**Ref:**

1. CTE application received at Regional Office, Kakinada on 20.03.2024 and 30.03.2024.
2. RO's inspection report received at ZO, Visakhapatnam on 30.03.2024.
3. CTE Committee meeting held on 08.04.2024.

\*\* \*\* \*

The Board is in the receipt of CTE application filed by M/s. Prathima Infrastructure Limited for desiltation of sand - 25,000 m<sup>3</sup>/annum at Katheru-10 Rajamahendravaram Mandal, East Godavari District vide reference 1<sup>st</sup>cited.

The Environmental Engineer, Regional Office, Kakinada submitted the consent verification report vide reference 2<sup>nd</sup>cited. The CTE application along with inspection report of the EE, RO, Kakinada were placed before the CTE committee in its meeting held on 08.04.2024. The committee noted from the RO report that:

1. The Department of Mines & Geology, Govt. of AP has issued work order to M/s. Prathima Infrastructure Limited entrusting the sand operations of the packages (East Godavari in Package-1) with effect from 11.12.2023.
2. M/s. Prathima Infrastructure Limited applied for the CTE of the Board for De-siltation of sand manually with non-mechanized boats in the name of Katheru-10 De-siltation of Sand, Rajamahendravaram Mandal, East Godavari District with total sand production capacity 25,000 m<sup>3</sup>/annum.
3. The Water Resource Department Government of AP vide Lr.No.AB/A5/272M, Dated 16.03.2024 for De-siltation of sand through Boatsmen Societies in Kovvuru and Rajamahendravaram Revenue Division of East Godavari District and estimated the De-siltation of sand quantity as 25,000 Cum at K.M. 13.800 on AGRB in Godavari River towards Right Bank (AGRB).

After discussion, the Committee recommended to examine the issue of CTE after obtaining the following:

1. NOC from State Environment Impact assessment (SEIAA), AP exempting Environmental Clearance.
2. Details of storage and disposal of desilting material.

The Board after careful examination of the CTE application of the mining unit, verification report EE, RO, Kakinada and recommendations of CTE Committee, hereby decided to examine the issue of CTE to the proposed desilting activity after submission of the above information.

In view of the above, you are hereby requested to submit the above information so as to examine the issue of CTE of the Board.

It may be noted that establishment and operation of the desilting of sand unit without Consent for Establishment / Consent for Operation of the Board would be violation of section 25/26 of the Water (*Prevention and Control of Pollution*) Act, 1974 and section 21/22 of Air (*Prevention and Control of Pollution*) Act, 1981, which attract penal provisions of the said Acts.

**KORUKONDA RAMESH, JCEE(KKR)-ZO-VSP, O/o JOINT CHIEF ENVIRONMENTAL  
ENGINEER7 -APPCB**

**To  
The Occupier,  
Katheru-10 De-siltation of Sand,  
Rajamahendravaram Mandal,  
East Godavari District.**

Copy to the Environmental Engineer, RO, Kakinada for information and with a direction to pursue the unit for submission of information.







**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
 39-33-20/4/1, Madhavadhara Vuda Colony,  
 Visakhapatnam - 530018.



**RED CATEGORY**

**CONSENT ORDER TO ESTABLISHMENT & OPERATION**

**Order No:6405/APPCB/ZO-VSP/KKD/CTE & CTO/2024 -**

**17/10/2024**

**Sub:** APPCB - ZO - VSP – CTE & CTO – 1.49 Ha., De-Siltation Sand, Venkatanagaram sand reach of Godavari River, Venkatanagaram Village, Rajamahendravaram Mandal, East Godavari District- Consent for Establish & Operate of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:** 1. CTE & CTO applications received on 07.10.2024.  
 2. RO's inspection report received at ZO, Visakhapatnam on 10.10.2024.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Venkatanagaram Village, Rajamahendravaram Mandal, East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.18 Lakhs (Rupees Eighteen Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	Mining of De-Siltation Sand	1.49 Ha	15,000 m <sup>3</sup> /annum

II. As per the application, the above De-Siltation activity is to be carried out within the Godavari River bed at Venkatanagaram Village, Rajamahendravaram Mandal, East Godavari District.

III. The co-ordinates of the sand mine are mentioned below:

North latitudes	East longitudes
17° 3'55.62"N	81°45'5.47"E
17° 3'57.06"N	81°45'7.82"E
17° 3'51.77"N	81° 45'11.59"E
17° 3'50.68"N	81°45' 9.50"E

IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board,

Kakinada on 07.10.2024 and found that it is surrounded by **North:** Godavari River;

**South:** Godavari River; **West:** Godavari River; **East:** Godavari River.

- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada hereby issues combined CONSENT TO ESTABLISH & OPERATE to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out De-Siltation activity mentioned at para (1) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. This order is valid for a period of 1.0 year from the date of issue.

KORUKONDA RAMESH, JCEE(KKR)-VSP, O/o JOINT CHIEF ENVIRONMENTAL  
ENGINEER-7 -APPCB

Encl: - Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

**SCHEDULE - A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P)Act,1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution)Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

**SCHEDULE - B****SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the order issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting of sand/sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, GoI, OM.No. F.No:3-70/2020-IA [141127] dt.21.08.2023;12.07.2023 and 08.08.2022.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB at the time of CTE application.

**Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
  9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
  10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
  11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>– 100µg/m<sup>3</sup>.
- Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) - 70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

**KORUKONDA RAMESH, JCEE(KKR)-VSP,  
O/o JOINT CHIEF ENVIRONMENTAL ENGINEER 7 -APPCB**

**To  
The Executive Engineer (FAC) and Godavari River Conservator,  
Godavari Head Works Division,  
Dowlaiswaram,  
East Godavari District.**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
 39-33-20/4/1, Madhavadhara Vuda Colony,  
 Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No:6405/APPCB/ZO-VSP/KKD/CTE & CTO/2024 -**

08/11/2024

**Sub: APPCB - ZO - VSP – CTE & CTO – 3.00 Ha., De-siltation activity in Dondagunta-1**  
**- of Godavari River, Dondagunta Village, Kovvur Mandal, East Godavari District**  
 - Consent To Establish & Operate of the Board under Sec. 25/26 of Water  
 (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air  
 (Prevention & Control of Pollution) Act, 1981 – Order Issued – Reg.

**Ref:** 1. CTE & CTO applications received through APOCMMS at RO Kakinada on 05.11.2024.  
 - 2. RO's inspection report received at ZO, Visakhapatnam on 06.11.2024.  
 3. Committee meeting held on 06.11.2024 at APPCB, Zonal Office, Visakhapatnam.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Dondagunta Village, Kovvur Mandal, East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.0.15 Lakhs (Rupees Fifteen Thousand only).

Sl.No.	Activity	Extent	Capacity
1	De-Siltation	3.00 Ha	30,000 m <sup>3</sup> /annum

II. As per the application, the above activity is to be carried out within the Godavari River bed at Dondagunta Village, Kovvur Mandal, East Godavari District.

III. The co-ordinates are mentioned below:

S.No.	Latitude	Longitude
A.	17° 2'22.1675"N	81°43'45.16056"E
B.	17° 2'25.05395"N	81°43'50.64612"E
C.	17° 2'15.76997"N	81°43'56.06641"E
D.	17° 2'12.79757"N	81°43'50.87452"E

IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board,

Kakinada on 05.11.2024 and found that the de-siltation activity is proposed within the Godavari River bed at Dondagunta Village, Kovvur Mandal, East Godavari District.

- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada and recommendation by the CTE Committee hereby issues combined **CONSENT TO ESTABLISH & OPERATE** to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1 & 3) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. **This order is valid for a period of ONE year from the date of issue.**

KORUKONDA RAMESH, JCEE(KKR)-VSP, O/o JOINT CHIEF ENVIRONMENTAL ENGINEER7  
-APPCB

Encl:- Schedule 'A' & Schedule 'B'

**To  
The Executive Engineer (FAC) and Godavari River Conservator,  
Godavari Head Works Division,  
Dowlaiswaram,  
East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

**SCHEDULE - A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act, 1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

**SCHEDULE - B****SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the order issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting /sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, GoI, OM.No. F. No:3-70/2020-IA [141127] dt.21.08.2023;12.07.2023 and 08.08.2022.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB along with combined CTE/CTO applications.

**Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
  9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
  10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
  11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>– 100µg/m<sup>3</sup>.
- Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) - 70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

KORUKONDA RAMESH, JCEE(KKR)-VSP, O/o  
JOINT CHIEF ENVIRONMENTAL ENGINEER7 -APPCB

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
 39-33-20/4/1, Madhavadhara Vuda Colony,  
 Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No:6405/APPCB/ZO-VSP/KKD/CTE & CTO/2024 -**

08/11/2024

**Sub:** APPCB - ZO - VSP – CTE & CTO – **3.00 Ha., De-siltation activity in Dondagunta-II of Godavari River, Arikirevula (V), Kovvuru (M), East Godavari District** - Consent To Establish & Operate of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Order Issued – Reg.

**Ref:** 1. CTE & CTO applications received through APOCMMS at RO Kakinada on 05.11.2024.  
 2. RO's inspection report received at ZO, Visakhapatnam on 06.11.2024.  
 3. Committee meeting held on 06.11.2024 at APPCB, Zonal Office, Visakhapatnam.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Arikirevula (V), Kovvuru (M), East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.20 Lakhs (Rupees Twenty Lakh only).

Sl.No.	Activity	Extent	Capacity
1	De-Siltation	3.00 Ha	30,000 m <sup>3</sup> /annum

II. As per the application, the above activity is to be carried out within the Godavari River bed at Arikirevula (V), Kovvuru (M), East Godavari District.

III. The co-ordinates are mentioned below:

S.No.	Latitude	Longitude
A.	17° 2'25.39"N	81°43'53.96"E
B.	17° 2'28.82"N	81°44'0.46"E
C.	17° 2'22.17"N	81°44'5.68"E
D.	17° 2'17.79"N	81°43'59.03"E

IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board,

Kakinada on 05.11.2024 and found that the de-siltation activity is proposed within the Godavari River bed at Arikirevula (V), Kovvuru (M), East Godavari District.

- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada and recommendation by the CTE Committee hereby issues combined **CONSENT TO ESTABLISH & OPERATE** to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1 & 3) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. **This order is valid for a period of ONE year from the date of issue.**

KORUKONDA RAMESH, JCEE(KKR)-VSP, O/o JOINT CHIEF ENVIRONMENTAL ENGINEER7  
-APPCB

Encl: - Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

**SCHEDULE - A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P)Act,1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

**SCHEDULE - B****SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the order issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting /sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, GoI, OM.No. F.No:3-70/2020-IA [141127] dt.21.08.2023;12.07.2023 and 08.08.2022.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB along with combined CTE/CTO applications.

**Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
  9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
  10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
  11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>– 100µg/m<sup>3</sup>.
- Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) - 70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

KORUKONDA RAMESH, JCEE(KKR)-VSP, O/o  
JOINT CHIEF ENVIRONMENTAL ENGINEER7 -APPCB

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
 39-33-20/4/1, Madhavadhara Vuda Colony,  
 Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No:6405/APPCB/ZO-VSP/KKD/CTE & CTO/2024 -**

**17/10/2024**

**Sub:** APPCB - ZO - VSP – CTE & CTO – 4.0 Ha., of De-Siltation Activity, Tallapudi of  
 - Godavari River, Tallapudi Village, Thallapudi Mandal, East Godavari District -  
 Consent to Establish & Operate of the Board under Sec. 25/26 of Water (Prevention  
 & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control  
 of Pollution) Act, 1981 – Issued – Reg.

**Ref:** 1. CTE & CTO applications received on 06.10.2024.  
 - 2. RO's inspection report received at ZO, Visakhapatnam on 10.10.2024.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Tallapudi Village, Thallapudi Mandal, East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.10 Lakhs (Rupees Ten Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	De-Siltation	4.0 Ha	20,000 m <sup>3</sup> /annum

II. As per the application, the above De-Siltation activity is to be carried out within the Godavari River bed at Tallapudi Village, Thallapudi Mandal, East Godavari District.

III. The co-ordinates of the De-Siltation activity are mentioned below:

**North latitudes**

17° 7'38.64"N  
 17° 7'40.44"N  
 17° 7'28.30"N  
 17° 7'26.73"N

**East longitudes**

81°40'26.44"E  
 81°40'29.33"E  
 81°40'36.11"E  
 81°40'33.72"E

IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board, Kakinada on 07.10.2024 and found that it is surrounded by **North:** Godavari River; **South:** Godavari River; **West:** Godavari River; **East:** Godavari River.

- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada hereby issues combined **CONSENT TO ESTABLISH & OPERATE** to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. **This order is valid for a period of 1.0 year from the date of issue.**

KORUKONDA RAMESH, JCEE(KKR)-VSP, O/o JOINT CHIEF ENVIRONMENTAL  
ENGINEER7 -APPCB

Encl: - Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

**SCHEDULE - A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P)Act,1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution)Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

**SCHEDULE - B****SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the order issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting of sand/sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, GoI, OM.No. F.No:3-70/2020-IA [141127] dt.21.08.2023;12.07.2023 and 08.08.2022.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB at the time of CTE application.

**Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
  9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
  10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
  11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>– 100µg/m<sup>3</sup>.
- Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) - 70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

**KORUKONDA RAMESH, JCEE(KKR)-VSP,  
O/o JOINT CHIEF ENVIRONMENTAL ENGINEER 7 -APPCB**

**To  
The Executive Engineer (FAC) and Godavari River Conservator,  
Godavari Head Works Division,  
Dowlaiswaram,  
East Godavari District.**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
 39-33-20/4/1, Madhavadhara Vuda Colony,  
 Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No:6405/APPCB/ZO-VSP/KKD/CTE & CTO/2024 -**

17/10/2024

**Sub:** APPCB - ZO - VSP - CTE & CTO - 4.0 Ha., De-Siltation activity, Arikirevula-1 of  
 - Godavari River, Arikirevula Village, Kovvuru Mandal, East Godavari District -  
 Consent to Establish & Operate of the Board under Sec. 25/26 of Water (Prevention  
 & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control  
 of Pollution) Act, 1981 - Issued - Reg.

**Ref:** 1. CTE & CTO applications received on 05.10.2024.  
 - 2. RO's inspection report received at ZO, Visakhapatnam on 10.10.2024.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowlaiswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Arikirevula Village, Kovvuru Mandal, East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.25 Lakhs (Rupees Twenty Five Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	Mining of De-Siltation Sand	4.0 Ha	25,000 m <sup>3</sup> /annum

II. As per the application, the above De-Siltation activity is to be carried within the Godavari River bed at Arikirevula Village, Kovvuru Mandal, East Godavari District.  
 III. The co-ordinates of the sand mine are mentioned below :

North Latitude	East Longitude
17°2'49.66"N	81°43'39.21"E
17°2'49.87"N	81°43'43.59"E
17°2'39.73"N	81°43'45.30"E
17°2'39.71"N	81°43'41.00"E

IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board, Kakinada on 07.10.2024 and found that it is surrounded by **North:** Godavari River; **South:** Godavari River; **West:** Godavari River; **East:** Godavari River.

- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada hereby issues combined CONSENT TO ESTABLISH & OPERATE to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out De-Siltation activity mentioned at para (1) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. This order is valid for a period of 1.0 year from the date of issue.

KORUKONDA RAMESH, JCEE(KKR)-VSP, O/o JOINT CHIEF ENVIRONMENTAL ENGINEER  
-APPCB

Encl:- Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

**SCHEDULE - A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P)Act,1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution)Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

**SCHEDULE - B****SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the order issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting of sand/sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, GoI, OM.No. F.No:3-70/2020-IA [141127] dt.21.08.2023;12.07.2023 and 08.08.2022.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB at the time of CTE application.

**Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the

boundary of the premises during construction and regular operational phase of the project.

9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
  10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
  11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>– 100µg/m<sup>3</sup>.
- Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) -70dB (A)

12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

KORUKONDA RAMESH, JCEE(KKR)-VSP, O/o  
JOINT CHIEF ENVIRONMENTAL ENGINEER7 -APPCB

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
 39-33-20/4/1, Madhavadhara Vuda Colony,  
 Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No:6405/APPCB/ZO-VSP/KKD/CTE & CTO/2024 -**

**17/10/2024**

**Sub:** APPCB - ZO - VSP – CTE & CTO – 4.0 Ha., De-Siltation activity, Arikirevula-2 of  
 - Godavari River, Arikirevula Village, Kovvuru Mandal, East Godavari District-  
 Consent to Establish & Operate of the Board under Sec. 25/26 of Water (Prevention  
 & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control  
 of Pollution) Act, 1981 – Issued – Reg.

**Ref:** 1. CTE & CTO applications received on 05.10.2024.  
 - 2. RO's inspection report received at ZO, Visakhapatnam on 10.10.2024.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Arikirevula Village, Kovvuru Mandal, East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.19 Lakhs (Rupees Nineteen Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	Mining of De-Siltation Sand	4.0 Ha	10,000 m <sup>3</sup> /annum

II. As per the application, the above De-Siltation activity is to be carried out within the Godavari River bed at Arikirevula Village, Kovvuru Mandal, East Godavari District.  
 III. The co-ordinates of the sand mine are mentioned below:

**North latitudes**

17°3'39.20"N  
 17°3'39.81"N  
 17°3'27.30"N  
 17°3'26.72"N

**East longitudes**

81°43'31.02"E  
 81°43'34.75"E  
 81°43'35.75"E  
 81°43'32.57"E

IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board, Kakinada on 10.10.2024 and found that it is surrounded by **North:** Godavari River; **South:** Godavari River; **West:** Godavari River; **East:** Godavari River.

- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada hereby issues combined CONSENT TO ESTABLISH & OPERATE to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out De-Siltation activity mentioned at para (1) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. This order is valid for a period of 1.0 year from the date of issue.

KORUKONDA RAMESH, JCEE(KKR)-VSP, O/o JOINT CHIEF ENVIRONMENTAL  
ENGINEER-7 -APPCB

Encl: - Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

**SCHEDULE - A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P)Act,1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution)Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

**SCHEDULE - B****SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the order issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting of sand/sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, GoI, OM.No. F.No:3-70/2020-IA [141127] dt.21.08.2023;12.07.2023 and 08.08.2022.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB at the time of CTE application.

**Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
  9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
  10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
  11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>– 100µg/m<sup>3</sup>.
- Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) - 70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

**KORUKONDA RAMESH, JCEE(KKR)-VSP,  
O/o JOINT CHIEF ENVIRONMENTAL ENGINEER 7 -APPCB**

**To  
The Executive Engineer (FAC) and Godavari River Conservator,  
Godavari Head Works Division,  
Dowlaiswaram,  
East Godavari District.**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
 39-33-20/4/1, Madhavadhara Vuda Colony,  
 Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No:6405/APPCB/ZO-VSP/KKD/CTE & CTO/2024 -**

**17/10/2024**

**Sub:** APPCB - ZO - VSP – CTE & CTO – 4.0 Ha., De-Siltation activity, Katheru of Godavari River, Katheru Village, Rajamahendravaram Mandal, East Godavari District - Consent to Establish & Operate of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:** 1. CTE & CTO applications received on 07.10.2024.  
 2. RO's inspection report received at ZO, Visakhapatnam on 10.10.2024.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Katheru Village, Rajamahendravaram Mandal, East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.10 Lakhs (Rupees Ten Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	Mining of De-Siltation Sand	4.0 Ha	75,000 m <sup>3</sup> /annum

II. As per the application, the above De-Siltation activity is to be carried out within the Godavari River bed at Katheru Village, Rajamahendravaram Mandal, East Godavari District.

III. The co-ordinates of the De-Siltation activity are mentioned below:

BLOCK - 1		
S. No	Latitude	Longitude
1	17° 2'2.04"N	81°45'34.58"E
2	17° 2'3.50"N	81°45'33.89"E
3	17° 2'4.32"N	81°45'36.18"E
4	17° 2'2.97"N	81°45'36.89"E
BLOCK - 2		
1	17° 2'3.50"N	81°45'33.89"E

2	17° 2'4.53"N	81°45'33.40"E
3	17° 2'5.41"N	81°45'35.66"E
4	17° 2'4.32"N	81°45'36.18"E
<b>BLOCK - 3</b>		
1	17° 2'4.53"N	81°45'33.40"E
2	17° 2'5.48"N	81°45'32.95"E
3	17° 2'6.40"N	81°45'35.11"E
4	17° 2'5.41"N	81°45'35.66"E
<b>BLOCK - 4</b>		
1	17° 2'5.48"N	81°45'32.95"E
2	17° 2'6.29"N	81°45'32.56"E
3	17° 2'7.20"N	81°45'34.75"E
4	17° 2'6.40"N	81°45'35.11"E
<b>BLOCK - 5</b>		
1	17° 2'6.29"N	81°45'32.56"E
2	17° 2'7.24"N	81°45'32.11"E
3	17° 2'8.00"N	81°45'34.36"E
4	17° 2'7.20"N	81°45'34.75"E
<b>BLOCK - 6</b>		
1	17° 2'7.24"N	81°45'32.11"E
2	17° 2'8.91"N	81°45'31.33"E
3	17° 2'10.00"N	81°45'33.45"E
4	17° 2'8.00"N	81°45'34.36"E
<b>BLOCK - 7</b>		
1	17° 2'8.00"N	81°45'34.36"E
2	17° 2'10.00"N	81°45'33.45"E
3	17° 2'11.56"N	81°45'36.58"E
4	17° 2'9.43"N	81°45'37.38"E
<b>BLOCK - 8</b>		
1	17° 2'7.20"N	81°45'34.75"E
2	17° 2'8.00"N	81°45'34.36"E
3	17° 2'9.43"N	81°45'37.38"E
4	17° 2'8.53"N	81°45'37.74"E
<b>BLOCK - 9</b>		
1	17° 2'6.40"N	81°45'35.11"E
2	17° 2'7.20"N	81°45'34.75"E
3	17° 2'8.53"N	81°45'37.74"E
4	17° 2'7.66"N	81°45'38.06"E
<b>BLOCK - 10</b>		
1	17° 2'5.41"N	81°45'35.66"
2	17° 2'6.40"N	81°45'35.11"E
3	17° 2'7.66"N	81°45'38.06"E

4	17° 2'6.69"N	81°45'38.42"E
<b>BLOCK - 11</b>		
1	17° 2'4.79"N	81°45'35.97"E
2	17° 2'5.41"N	81°45'35.66"E
3	17° 2'6.69"N	81°45'38.42"E
4	17° 2'6.06"N	81°45'38.69"E
<b>BLOCK - 12</b>		
1	17° 2'4.32"N	81°45'36.18"E
2	17° 2'4.79"N	81°45'35.97"E
3	17° 2'6.06"N	81°45'38.69"E
4	17° 2'5.43"N	81°45'38.90"E
<b>BLOCK - 13</b>		
1	17° 2'3.67"N	81°45'36.54"E
2	17° 2'4.32"N	81°45'36.18"E
3	17° 2'5.43"N	81°45'38.90"E
4	17° 2'4.76"N	81°45'39.15"E
<b>BLOCK - 14</b>		
1	17° 2'2.97"N	81°45'36.89"E
2	17° 2'3.67"N	81°45'36.54"E
3	17° 2'4.76"N	81°45'39.15"E
4	17° 2'3.96"N	81°45'39.45"E

- IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board, Kakinada on 07.10.2024 and found that it is surrounded by **North:** Godavari River; **South:** Godavari River; **West:** Godavari River; **East:** Godavari River.
- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada hereby issues combined CONSENT TO ESTABLISH & OPERATE to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out De-Siltation activity mentioned at para (1) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.

VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.

IX. This order is valid for a period of 1.0 year from the date of issue.

KORUKONDA RAMESH, JCEE(KKR)-VSP, O/o JOINT CHIEF ENVIRONMENTAL  
ENGINEER7 -APPCB

Encl: - Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

**SCHEDULE - A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P)Act,1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution)Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

**SCHEDULE - B****SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the order issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting of sand/sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, GoI, OM.No. F.No:3-70/2020-IA [141127] dt.21.08.2023;12.07.2023 and 08.08.2022.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB at the time of CTE application.

**Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
  9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
  10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
  11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>– 100µg/m<sup>3</sup>.
- Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) -70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

**KORUKONDA RAMESH, JCEE(KKR)-VSP,  
O/o JOINT CHIEF ENVIRONMENTAL ENGINEER 7 -APPCB**

**To  
The Executive Engineer (FAC) and Godavari River Conservator,  
Godavari Head Works Division,  
Dowlaiswaram,  
East Godavari District.**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
 39-33-20/4/1, Madhavadhara Vuda Colony,  
 Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No:6405/APPCB/ZO-VSP/KKD/CTE & CTO/2024 -**

**17/10/2024**

**Sub:** APPCB - ZO - VSP – CTE & CTO – 4.0 Ha., De-Siltation Sand, Vegeswarapuram of  
 - Godavari River, Vegeswarapuram Village, Thallapudi Mandal, East Godavari  
 District- Consent to Establish & Operate of the Board under Sec. 25/26 of Water  
 (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air  
 (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:** 1. CTE & CTO applications received on 07.10.2024.  
 - 2. RO's inspection report received at ZO, Visakhapatnam on 10.10.2024.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River  
 Conservator, Godavari Head Works Division, Dowleswaram has submitted an  
 application to the Board seeking Consent to Establish (CTE) & Consent to Operate  
 (CTO) to carry out De-Siltation Activity at Vegeswarapuram Village, Thallapudi  
 Mandal, East Godavari District with following proposed capacity as mentioned  
 below, with a proposed project cost of Rs.19 Lakhs (Rupees Nineteen Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	Mining of De-Siltation Sand	4.0 Ha	10,000 m <sup>3</sup> /annum

II. As per the application, the above De-Siltation activity is to be carried out within the  
 Godavari River bed at Vegeswarapuram Village, Thallapudi Mandal, East Godavari  
 District.

III. The co-ordinates of the sand mine are mentioned below:

North Latitudes	East Longitudes
17° 7'3.55"N	81°40'48.34"E
17° 7'6.00"N	81°40'52.02"E
17° 6'58.42"N	81°40'57.55"E
17° 6'55.65"N	81°40'53.55"E

IV. The above site was inspected by the Environmental Engineer and Asst.  
 Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board,  
 Kakinada on 07.10.2024 and found that it is surrounded by **North:** Godavari River;

**South:** Godavari River; **West:** Godavari River; **East:** Godavari River.

- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada hereby issues combined CONSENT TO ESTABLISH & OPERATE to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. This order is valid for a period of 1.0 year from the date of issue.

KORUKONDA RAMESH, JCEE(KKR)-VSP, O/o JOINT CHIEF ENVIRONMENTAL  
ENGINEER7 -APPCB

Encl:- Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

**SCHEDULE - A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act,1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

**SCHEDULE - B****SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the order issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting of sand/sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, GoI, OM.No. F.No:3-70/2020-IA [141127] dt.21.08.2023;12.07.2023 and 08.08.2022.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB at the time of CTE application.

**Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
  9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
  10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
  11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>– 100µg/m<sup>3</sup>.
- Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) - 70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

**KORUKONDA RAMESH, JCEE(KKR)-VSP,  
O/o JOINT CHIEF ENVIRONMENTAL ENGINEER 7 -APPCB**

**To  
The Executive Engineer (FAC) and Godavari River Conservator,  
Godavari Head Works Division,  
Dowlaiswaram,  
East Godavari District.**



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE :: VISAKHAPATNAM**

39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.  
Ph : 0891 - 2719380



**RED CATEGORY**

**CONSENT TO OPERATE ORDER**

**Consent Order No:6488/APPCB/ZO-VSP/KKD/CTO/2024**

**Date: 31/08/2024**

CONSENT is hereby granted for Operation under section 25/26 of the Water (*Prevention & Control of Pollution*) Act, 1974 and under section 21 of Air (*Prevention & Control of Pollution*) Act 1981 and amendments thereof and the rules and orders made there under (*hereinafter referred to as 'the Acts', 'the Rules'*) to:

**De-siltation by manual with non-mechanized boats of  
M/s. Dondagunta De-siltation of Sand,  
Arikirevula Village,  
Kovvuru Mandal,  
East Godavari District.**

(*Hereinafter referred to as 'the Applicant'*) authorizing to operate the mining unit to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic	0.1 Kilo Liters/Day	Septic tank.

This consent order is valid for the following products along with quantities indicated only:

S. No.	Name of the Products	Location of the sand mine as per the mining plan		Capacity
		North Latitude	East Longitude	
1.	De-siltation of sand Over an extent of 4.0 Ha	17° 2'33.88"N 17° 2'36.84"N 17° 2'30.05"N 17° 2'27.12"N	81°43'44.27"E 81°43'48.26"E 81°43'53.66"E 81°43'49.31"E	30,000 m <sup>3</sup> /annum

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This consent order shall be valid for a period ending with the **31.07.2025.**

KORUKONDA RAMESH, JCEE(KKR)-VSP, O/o JOINT CHIEF ENVIRONMENTAL  
ENGINEER7 -APPCB

**To**  
**The Executive Engineer,**  
**Water Resources Department,**  
**Irrigation Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada information and necessary action and to ensure compliance.

**SCHEDULE – A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
3. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
4. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable

**SCHEDULE – B**

**SPECIAL CONDITIONS:**

1. As informed by the officials of Water Resources Department , the Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the order issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting of sand/sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, Gol, OM.No. F.No:3-70/2020-IA [141127] dt.21.08.2023;12.07.2023 and 08.08.2022.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB at the time of CTE application.

**WATER:**

6. The source of water is River water and the water consumption is as mentioned below:

S. No.	Source	Quantity
1.	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

**AIR:**

7. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
8. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.

9. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
10. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>– 100µg/m<sup>3</sup>.  
Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) -70dB (A)
11. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

12. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
13. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
14. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
15. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
16. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
17. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
18. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
19. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
20. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

KORUKONDA RAMESH, JCEE(KKR)-VSP, O/o JOINT CHIEF ENVIRONMENTAL ENGINEER7 -APPCB

**To  
The Executive Engineer,  
Water Resources Department,  
Irrigation Division,  
Dowlaiswaram,  
East Godavari District.**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
 39-33-20/4/1, Madhavadhara Vuda Colony,  
 Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No:6405/APPCB/ZO-VSP/KKD/CTE & CTO/2024 -**

08/11/2024

**Sub:** APPCB - ZO - VSP – CTE & CTO – 4.50 Ha., de-siltation activity in Vadapalli-2 of  
 - **Godavari River, Vadapalli Village, Kovvur Mandal, East Godavari District -**  
 Consent To Establish & Operate of the Board under Sec. 25/26 of Water  
 (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air  
 (Prevention & Control of Pollution) Act, 1981 – Order Issued – Reg.

**Ref:** 1. CTE & CTO applications received through APOCMMS at RO Kakinada on  
 - 05.11.2024.

2. RO's inspection report received at ZO, Visakhapatnam on 06.11.2024.

3. Committee meeting held on 06.11.2024 at APPCB, Zonal Office, Visakhapatnam.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Vadapalli Village, Kovvur Mandal, East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.0.15 Lakhs (Rupees Fifteen Thousand only).

Sl.No.	Activity	Extent	Capacity
1	De-Siltation	4.50 Ha	35,000 m <sup>3</sup> /annum

II. As per the application, the above activity is to be carried out within the Godavari River bed at Vadapalli Village, Kovvur Mandal, East Godavari District.

III. The co-ordinates are mentioned below:

S.No.	Latitude	Longitude
A.	16°58'0.2933"N	81°44'59.41177"E
B.	16°57'59.74902"N	81°45'5.83397"E
C.	16°57'52.08791"N	81°45'5.25227"E
D.	16°57'52.68098"N	81°44'58.77935"E

IV. The above site was inspected by the Environmental Engineer and Asst.

Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board, Kakinada on 05.11.2024 and found that the de-siltation activity is proposed within the Godavari River bed at Vadapalli Village, Kovvur Mandal, East Godavari District.

- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada and recommendation by the CTE Committee hereby issues combined **CONSENT TO ESTABLISH & OPERATE** to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1 & 3) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. **This order is valid for a period of ONE year from the date of issue.**

KORUKONDA RAMESH, JCEE(KKR)-VSP, O/o JOINT CHIEF ENVIRONMENTAL ENGINEER7  
-APPCB

Encl:- Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

**SCHEDULE - A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act, 1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

**SCHEDULE - B****SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the order issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting /sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, GoI, OM.No. F. No:3-70/2020-IA [141127] dt.21.08.2023;12.07.2023 and 08.08.2022.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB along with combined CTE/CTO applications.

**Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
  9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
  10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
  11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>– 100µg/m<sup>3</sup>.
- Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) - 70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

KORUKONDA RAMESH, JCEE(KKR)-VSP, O/o  
JOINT CHIEF ENVIRONMENTAL ENGINEER7 -APPCB

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
 39-33-20/4/1, Madhavadhara Vuda Colony,  
 Visakhapatnam - 530018.



**CONSENT TO ESTABLISH**

**Order No.6405/APPCB/ZO-VSP/KKD/CTE/2026**

**04-02-2026**

**Sub :** APPCB – ZO - VSP – CTE – 5.0 Ha De-siltation activity in Vadapalli - 1 of Godavari River, Vadapalli Village, Kovvuru Mandal, East Godavari District – Consent to Establish (CTE) Order of the Board under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under sec. 21 of Air (Prevention & Control of Pollution) Act, 1981 - Order issued – Reg.

- Ref :**
1. CTE application received through APOCMMS at R.O, Kakinada on 25.12.2025.
  2. RO's inspection report received at ZO, Visakhapatnam on 18.12.2025.
  3. CTE Committee meeting held on 23.12.2025 at APPCB, Zonal Office, Visakhapatnam.
  4. T.O. Lr.No. 6488/APPCB/ZO-VSP/KKD/CTE/2025, Dated 27.12.2025.
  5. Balance consent fee submitted by the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowlaiswaram on 03.01.2026.
  6. E-mail received from RO, Kakinada regarding balance consent fee on 08.01.2026.
  7. Additional information (stock point details) submitted on 02.02.2025.

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1. The Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowlaiswaram vide reference 1<sup>st</sup> cited submitted an application to the Board seeking Consent to Establish (CTE) to carryout De-Siltation activity – 50,000 m<sup>3</sup>/annum (or) 75,000 MT at Vadapalli - 1 of Godavari River, Vadapalli Village, Kovvuru Mandal, East Godavari District with project cost of Rs. 15.0 Lakhs.
2. As per the application, the above De-Siltation activity is to be carried out at Vadapalli - 1 of Godavari River, Vadapalli Village, Kovvuru Mandal, East Godavari District. The de-silted material is proposed to be stocked near Vadapalli Village, Kovvur Mandal. The coordinates of the proposed stockyard (Vadapalli-I) are mentioned below:

Sl. No	North latitude	East longitude
1.	16°58'1.00"N	81°44'34.00"E

2.	16°58'0.66"N	81°44'34.52"E
3.	16°57'59.70"N	81°44'33.98"E
4.	16°57'59.96"N	81°44'33.41"E

3. The above site was inspected by EE & JRF (OS), APPCB, Regional Office, Kakinada on 16.12.2025 and the EE, R.O, Kakinada submitted report dt:18.12.2025 that the de-silting activity is proposed at Vadapalli - 1 of Godavari River, Vadapalli Village, Kovvuru Mandal, East Godavari District.
4. The application was placed before the Consent Management (CTE) Committee meeting held on 23.12.2025. (i) The CTE committee examined the application and inspection report of R.O, Kakinada. The Committee noted that the NOC from State Pollution Control Board (SPCB)/Union Territory Pollution Control Committee (UTPCC) as well as concerned local authorities is required in advance for disposal site for disposal of dredged materials as per the "National Framework for Sediment Management" October, 2022 issued by the Ministry of Jalshakti, Department of Water Resources, River Development and Ganga Rejuvenation, New Delhi. The Godavari Head Works Division, Water Resource Dept, Dowlaiswaram has to follow the following for the proposed de-siltation activities in the Godavari River, as per "National Framework for Sediment Management":

(1) For the de-siltation activity, a proper Feasibility Report along with Environment Management Plan to dispose the silt is required to be prepared as per the guidelines provided in the "Handbook for Assessing and Managing Reservoir Sedimentation", CWC,2019. "Operational Procedures for Assessing and Managing Environmental Impacts in Existing Dam Projects", Central Water Commission, November 2020 with competent level approval of MoEF&CC, can be referred for the environmental and social safeguard issues related to de-silting in the existing dams in context of various statutory and regulatory norms. (2) Disposal of Dredged / Desilted Materials: Appropriate sediment disposal plan shall be a part of Feasibility Report along with applicable Environment and Social safeguards. (3) For de-silting/ dredging of sediment from rivers/ reservoirs; comprehensive DPR may be prepared by the State Authority/ Project authority/ PSU/private company etc. Also ( 4 ) Appraisal and approval of the DPR from the Technical Advisory Committee (TAC) constituted by the State for the techno-economic viability, as per Para No.7.0.

(ii) As per the information furnished by the Executive Engineer it is proposed to stock the de-silted material in between the co-ordinates as mentioned at Para No. 2.

5. The Board, after careful scrutiny of the application and verification report of Regional Office, Kakinada, recommendations of the CTE committee and information submitted by the unit, hereby issues **CONSENT TO**

**ESTABLISHMENT (CTE) of the Board for stock point of the de-Siltation activity at Vadapalli - 1 of Godavari River, Vadapalli Village, Kovvuru Mandal, East Godavari District, under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under.**

6. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
7. This Consent Order issued is subject to the conditions mentioned in the annexure.
8. **This order is valid for a period of 1.0 year from the date of issue.**

**S.SHANKAR NAIK  
JOINT CHIEF ENVIRONMENTAL ENGINEER**

Encl: Schedule 'A' & 'B'.

**To  
The Executive Engineer (FAC),  
Godavari River Conservator,  
Godavari Head Works Division,  
Dowlaiswaram,  
East Godavari District.**

Copy to the Environmental Engineer, Regional Office, A.P. Pollution Control Board, Regional Office, Kakinada for information and to ensure compliance.

### **SCHEDULE – A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. The proponent shall obtain Consents to Operate (CTO) from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous and Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 before commencement of the activity, including trial production.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.

### **SCHEDULE – B**

1. **The applicant shall follow the instructions issued in the G.O.Ms.No.43, dt: 08.07.2024 regarding new land mining policy 2019 & upgraded sand policy 2021 and setting up of interim mechanism for supply of land to the consumers without any revenue to Govt, till formulation of sand mining policy 2024 for the state of A.P.**
2. **The Water Resources Department shall not carry out disposal of dredged material due to the de-silting activity without obtaining CTO from A.P Pollution Control Board.**
3. **The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for sediment Management issued by the Ministry of Jal Shakti for the de-silting activity on the bund of Godavari River.**
4. **The Water Resources Department shall comply with the order issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting of sand/sediment from water bodies.**
5. **The Water Resources Department shall comply with the MoEF&CC, GoI, OM.No. F.No:3-70/2020-IA [141127] dt.21.08.2023;12.07.2023 and 08.08.2022.**
6. **The Water Resources Department shall scrupulously follow the EMP,**

**submitted to the APPCB at the time of CTE application.**

7. The source of water is through Borewell / river and the maximum permitted water consumption shall not exceed the following quantities.

Sl. No.	Purpose	Quantity
1	Domestic purpose	0.3 KLD
	<b>Total</b>	<b>0.3 KLD</b>

8. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Wastewater generation	Total (KLD)	Mode of disposal
1.	Domestic	0.1 KLD	Septic tank followed by soak pit
	<b>Total</b>	<b>0.1 KLD</b>	

9. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
10. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
11. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during night time.
12. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity– SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60 µg/m<sup>3</sup>, PM<sub>10</sub> – 100µg/m<sup>3</sup>,  
**Noise levels:** Day time (6 AM to 10 PM) - 75 dB(A)  
 Night time (10 PM to 6 AM) - 70 dB(A).
13. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.
14. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
15. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
16. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
17. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
18. The Water Resources Department shall monitor the river quality around the desilting area, and analysis reports shall be submitted to the Board once a month.
19. The Water Resources Department shall ensure that the de-silting does not

impact aquatic life.

20. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
21. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
22. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

**S.SHANKAR NAIK**  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**  
**The Executive Engineer (FAC),**  
**Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
 39-33-20/4/1, Madhavadhara Vuda Colony,  
 Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No:6405/APPCB/ZO-VSP/KKD/CTE & CTO/2024 -**

**17/10/2024**

**Sub:** APPCB - ZO - VSP – CTE & CTO – 6.0 Ha., De-Siltation activity, Prakkilanka of  
 - Godavari River, Prakkilanka Village, Thallapudi Mandal, East Godavari District -  
 Consent for Establish & Operate of the Board under Sec. 25/26 of Water  
 (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air  
 (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:** 1. CTE & CTO applications received on 06.10.2024.  
 - 2. RO's inspection report received at ZO, Visakhapatnam on 10.10.2024.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at , Prakkilanka Village, Thallapudi Mandal, East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.21.1 Lakhs (Rupees Twenty One Lakhs Ten Thousand only).

Sl.No.	Activity	Extent	Capacity
1	De-Siltation	6.0 Ha	15,000 m <sup>3</sup> /annum

II. As per the application, the above De-Siltation activity is to be carried out within the Godavari River bed at Prakkilanka Village, Thallapudi Mandal, East Godavari District.

III. The co-ordinates of the De-Siltation activity are mentioned below:

North Latitude	East Longitude
17° 8'11.90"N	81°40'10.87"E
17° 8'13.86"N	81°40'16.24"E
17° 8'2.15"N	81°40'19.26"E
17° 8'0.49"N	81°40'14.39"E

IV. The above site was inspected by the Environmental Engineer and Asst.

Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board, Kakinada on 10.10.2024 and found that it is surrounded by **North:** Godavari River; **South:** Godavari River; **West:** Godavari River; **East:** Godavari River.

- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada hereby issues combined CONSENT TO ESTABLISH & OPERATE to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. This order is valid for a period of 1.0 year from the date of issue.

KORUKONDA RAMESH, JCEE(KKR)-VSP, O/o JOINT CHIEF ENVIRONMENTAL ENGINEER7 -APPCB

Encl:- Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

**SCHEDULE - A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act, 1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

**SCHEDULE - B****SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the order issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting of sand/sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, GoI, OM.No. F.No:3-70/2020-IA [141127] dt.21.08.2023;12.07.2023 and 08.08.2022.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB at the time of CTE application.

**Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
  9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
  10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
  11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>– 100µg/m<sup>3</sup>.
- Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) - 70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

**KORUKONDA RAMESH, JCEE(KKR)-VSP,  
O/o JOINT CHIEF ENVIRONMENTAL ENGINEER 7 -APPCB**

**To  
The Executive Engineer (FAC) and Godavari River Conservator,  
Godavari Head Works Division,  
Dowlaiswaram,  
East Godavari District.**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
 39-33-20/4/1, Madhavadhara Vuda Colony,  
 Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No:6405/APPCB/ZO-VSP/KKD/CTE & CTO/2024 -**

08/11/2024

**Sub:** APPCB - ZO - VSP – CTE & CTO – 7.50 Ha., De-siltation activity in Aurangabad-I  
 - of Godavari River, Aurangabad (V), Kovvuru (M), East Godavari District -  
 Consent To Establish & Operate of the Board under Sec. 25/26 of Water  
 (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air  
 (Prevention & Control of Pollution) Act, 1981 – Order Issued – Reg.

**Ref:** 1. CTE & CTO applications received through APOCMMS at RO Kakinada on 05.11.2024.  
 - 2. RO's inspection report received at ZO, Visakhapatnam on 06.11.2024.  
 3. Committee meeting held on 06.11.2024 at APPCB, Zonal Office, Visakhapatnam.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Aurangabad (V), Kovvuru (M), East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.21.0 Lakhs (Rupees Twenty-One Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	De-Siltation	7.50 Ha	75,000 m <sup>3</sup> /annum

II. As per the application, the above activity is to be carried out within the Godavari River bed at Aurangabad (V), Kovvuru (M), East Godavari District.

III. The co-ordinates are mentioned below:

S.No.	Latitude	Longitude
A.	16°59'10.25"N	81°44'58.91"E
B.	16°59'10.52"N	81°45'4.79"E
C.	16°58'54.09"N	81°45'4.25"E
D.	16°58'53.85"N	81°45'0.08"E

IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board,

Kakinada on 05.11.2024 and found that the de-siltation activity is proposed **within the Godavari River bed at Aurangabad (V), Kovvuru (M), East Godavari District.**

- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada and recommendation by the CTE Committee hereby issues combined **CONSENT TO ESTABLISH & OPERATE** to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1 & 3) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. **This order is valid for a period of ONE year from the date of issue.**

KORUKONDA RAMESH, JCEE(KKR)-VSP, O/o JOINT CHIEF ENVIRONMENTAL ENGINEER7  
-APPCB

Encl: - Schedule 'A' & Schedule 'B'

**To  
The Executive Engineer (FAC) and Godavari River Conservator,  
Godavari Head Works Division,  
Dowlaiswaram,  
East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

#### **SCHEDULE - A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act, 1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.

5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance Act, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

**SCHEDULE - B**

**SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the order issued by the Hon'ble National Green Tribunal and the Hon'ble Supreme Court of India pertaining to de-silting /sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, GoI, OM.No. F. No:3-70/2020-IA [141127] dt.21.08.2023;12.07.2023 and 08.08.2022.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB along with combined CTE/CTO applications.

**Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

<b>S. No.</b>	<b>Source</b>	<b>Quantity</b>
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

<b>S. No.</b>	<b>Source</b>	<b>Quantity</b>
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

<b>Effluent Source</b>	<b>Standards to be complied</b>	<b>Mode of final disposal</b>
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>– 100µg/m<sup>3</sup>.  
Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) -70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material

handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

- 13.The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
- 14.The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
- 15.The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
- 16.The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
- 18.The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
- 19.Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 20.The order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 21.The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

KORUKONDA RAMESH, JCEE(KKR)-VSP, O/o  
JOINT CHIEF ENVIRONMENTAL ENGINEER7 -APPCB

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
 39-33-20/4/1, Madhavadhara Vuda Colony,  
 Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No:6405/APPCB/ZO-VSP/KKD/CTE & CTO/2024 -**

08/11/2024

**Sub: APPCB - ZO - VSP – CTE & CTO – 7.50 Ha., De-siltation activity in Aurangabad-II**

- **of Godavari River, Aurangabad (V), Kovvuru (M), East Godavari District -**  
 Consent To Establish & Operate of the Board under Sec. 25/26 of Water  
 (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air  
 (Prevention & Control of Pollution) Act, 1981 – Order Issued – Reg.

**Ref:** 1. CTE & CTO applications received through OCMMS at RO Kakinada on 05.11.2024.  
 - 2. RO's inspection report received at ZO, Visakhapatnam on 06.11.2024.  
 3. Committee meeting held on 06.11.2024 at APPCB, Zonal Office, Visakhapatnam.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Aurangabad (V), Kovvuru (M), East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.20.0 Lakhs (Rupees Twenty Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	De-Siltation	7.50 Ha	75,000 m <sup>3</sup> /annum

II. As per the application, the above activity is to be carried out within the Godavari River bed at Aurangabad (V), Kovvuru (M), East Godavari District.

III. The co-ordinates are mentioned below:

S.No.	Latitude	Longitude
A.	16°59'33.79212"N	81°44'56.40144"E
B.	16° 59'35.12341"N	81°45'6.01081"E
C.	16° 59'27.79352"N	81°45'8.28114"E
D.	16° 59'25.65423"N	81°44'57.18073'E

IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board,

Kakinada on 05.11.2024 and **found that the de-siltation activity is proposed within the Godavari River bed at Aurangabad (V), Kovvuru (M), East Godavari District.**

- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada and recommendation by the CTE Committee hereby issues combined **CONSENT TO ESTABLISH & OPERATE** to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1 & 3) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. **This order is valid for a period of ONE year from the date of issue.**

KORUKONDA RAMESH, JCEE(KKR)-VSP, O/o JOINT CHIEF ENVIRONMENTAL ENGINEER7  
-APPCB

Encl: - Schedule 'A' & Schedule 'B'

**To  
The Executive Engineer (FAC) and Godavari River Conservator,  
Godavari Head Works Division,  
Dowlaiswaram,  
East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

**SCHEDULE - A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act,1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

**SCHEDULE - B****SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the order issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting /sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, GoI, OM.No. F. No:3-70/2020-IA [141127] dt.21.08.2023;12.07.2023 and 08.08.2022.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB along with combined CTE/CTO applications.

**Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
  9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
  10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
  11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>– 100µg/m<sup>3</sup>.
- Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) - 70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

KORUKONDA RAMESH, JCEE(KKR)-VSP, O/o  
JOINT CHIEF ENVIRONMENTAL ENGINEER7 -APPCB

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
 39-33-20/4/1, Madhavadhara Vuda Colony,  
 Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No:6405/APPCB/ZO-VSP/KKD/CTE & CTO/2024 -**

08/11/2024

**Sub:** APPCB - ZO - VSP - CTE & CTO - 7.50 Ha., De-siltation activity in Kovvuru of  
 - **Godavari River, Kovvuru (V&M), East Godavari District** - Consent To Establish &  
 Operate of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution)  
 Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981  
 - Order Issued - Reg.

**Ref:** 1. CTE & CTO applications received through APOCMMS at RO Kakinada on  
 - 05.11.2024.  
 2. RO's inspection report received at ZO, Visakhapatnam on 06.11.2024.  
 3. Committee meeting held on 06.11.2024 at APPCB, Zonal Office, Visakhapatnam.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Kovvuru (V&M), East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.20.0 Lakhs (Rupees Twenty Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	De-Siltation	7.50 Ha	75,000 m <sup>3</sup> /annum

II. As per the application, the above activity is to be carried out within the Godavari River bed at Kovvuru (V&M), East Godavari District.  
 III. The co-ordinates are mentioned below:

S.No.	Latitude	Longitude
A.	17° 1'23.59"N	81°44'21.26"E
B.	17° 1'25.79"N	81°44'28.59"E
C.	17° 1'16.78"N	81°44'34.72"E
D.	17° 1'14.05"N	81°44'27.53"E

IV. The above site was inspected by the Environmental Engineer and Asst.

Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board, Kakinada on 05.11.2024 and found that the de-siltation activity is proposed within the Godavari River bed at Kovvuru (V&M), East Godavari District.

- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada and recommendation by the CTE Committee hereby issues combined **CONSENT TO ESTABLISH & OPERATE** to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1 & 3) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. **This order is valid for a period of ONE year from the date of issue.**

KORUKONDA RAMESH, JCEE(KKR)-VSP, O/o JOINT CHIEF ENVIRONMENTAL ENGINEER7  
-APPCB

Encl: - Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

**SCHEDULE - A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act, 1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

**SCHEDULE - B****SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the order issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting /sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, GoI, OM.No. F. No:3-70/2020-IA [141127] dt.21.08.2023;12.07.2023 and 08.08.2022.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB along with combined CTE/CTO applications.

**Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
  9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
  10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
  11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>– 100µg/m<sup>3</sup>.
- Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) - 70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

KORUKONDA RAMESH, JCEE(KKR)-VSP, O/o  
JOINT CHIEF ENVIRONMENTAL ENGINEER7 -APPCB

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
 39-33-20/4/1, Madhavadhara Vuda Colony,  
 Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No:6405/APPCB/ZO-VSP/KKD/CTE & CTO/2024 -**

08/11/2024

**Sub:** APPCB - ZO - VSP – CTE & CTO – 7.50 Ha., de-siltation activity in Erinamma of  
 - **Godavari River, Erinamma Village, Kovvur Mandal, East Godavari District -**  
 Consent To Establish & Operate of the Board under Sec. 25/26 of Water  
 (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air  
 (Prevention & Control of Pollution) Act, 1981 – Order Issued – Reg.

**Ref:** 1. CTE & CTO applications received through APOCMMS at RO Kakinada on  
 - 05.11.2024.  
 2. RO's inspection report received at ZO, Visakhapatnam on 06.11.2024.  
 3. Committee meeting held on 06.11.2024 at APPCB, Zonal Office, Visakhapatnam.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Erinamma Village, Kovvur Mandal, East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.0.15 Lakhs (Rupees Fifteen Thousand only).

Sl.No.	Activity	Extent	Capacity
1	De-Siltation	7.50 Ha	75,000 m <sup>3</sup> /annum

II. As per the application, the above activity is to be carried out within the Godavari River bed at Erinamma Village, Kovvur Mandal, East Godavari District.  
 III. The co-ordinates are mentioned below:

S.No.	Latitude	Longitude
A.	16° 59'23.10119"N	81°45'16.07138"E
B.	16° 59'23.02928"N	81°45'23.46186"E
C.	16° 59'12.43695"N	81°45'24.25987"E
D.	16° 59'12.00481"N	81°45'16.45138"E

IV. The above site was inspected by the Environmental Engineer and Asst.

- Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board, Kakinada on 05.11.2024 and found that the de-siltation activity is proposed within the Godavari River bed at Erinamma Village, Kovvur Mandal, East Godavari District.
- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada and recommendation by the CTE Committee hereby issues combined **CONSENT TO ESTABLISH & OPERATE** to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1 & 3) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
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- IX. **This order is valid for a period of ONE year from the date of issue.**

KORUKONDA RAMESH, JCEE(KKR)-VSP, O/o JOINT CHIEF ENVIRONMENTAL ENGINEER7  
-APPCB

Encl:- Schedule 'A' & Schedule 'B'

**To  
The Executive Engineer (FAC) and Godavari River Conservator,  
Godavari Head Works Division,  
Dowlaiswaram,  
East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

**SCHEDULE - A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P)Act,1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

**SCHEDULE - B****SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the order issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting /sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, GoI, OM.No. F.No:3-70/2020-IA [141127] dt.21.08.2023;12.07.2023 and 08.08.2022.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB along with combined CTE/CTO applications.

**Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
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Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
  9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
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- Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) - 70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
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17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

KORUKONDA RAMESH, JCEE(KKR)-VSP, O/o  
JOINT CHIEF ENVIRONMENTAL ENGINEER7 -APPCB

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**



**ANDHRA PRADESH POLLUTION CONTROL  
BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No: 6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025 12-02-2025**

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**Sub:-**APPCB - ZO - VSP – CTE & CTO – **7.50 Ha De-siltation activity in Kovvuru of Godavari River, Kovvuru Village & Mandal, East Godavari District** - Consent for Establish & Operate of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:-**

1. CTE & CTO applications received through OCMMS at RO Kakinada on 25.01.2025 & 27.01.2025.
2. RO's inspection report received at ZO, Visakhapatnam on 29.01.2025.
3. CTE & CTO Committee meeting held on 01.02.2025 at APPCB, Zonal Office, Visakhapatnam.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Kovvuru Village & Mandal, East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.20.0 Lakhs (Rupees Twenty Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	De-Siltation	7.50 Ha	1,12,000 MT (75,000 m <sup>3</sup> /annum)

II. As per the application, the above activity is to be carried out within the Godavari River bed at Kovvuru Village & Mandal, East Godavari District.

III. The co-ordinates are mentioned below:

S.No.	Latitude	Longitude
A.	17°1'2.23768" N	81°44'40.37883" E
B.	17°1'2.95738" N	81°44'47.54075" E
C.	17°0'51.69314" N	81°44'49.98567" E

D.	17°0'50.47547" N	81°44'43.24844" E
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- IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board, Kakinada on 29.01.2025 and found that the de-siltation activity is in the beyond foreshore area of River Godavari.
- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada and recommendation of the CTE Committee hereby issues combined CONSENT TO ESTABLISH & OPERATE to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. **This order is valid for a period of one year i.e., up to 31.01.2026.**

DR P.PRASADA RAO  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: - Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

-

#### **SCHEDULE - A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.

2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act, 1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

### **SCHEDULE - B**

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#### **SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the orders issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting /sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, GoI, OM.No. F. No:3-70/2020-IA [141127] dt.21.03.2023 & 12.07.2023.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB at the time of consent applications.
6. The water Resource Department shall comply with "Indicative Guidelines for Restoration of Water Bodies" as specified by CPCB for desiltation activities to be carried out in dams, reservoirs, lakes and ponds etc. (in compliance to Hon'ble NGT Order dated 10.05.2019 in M.A.No. 26/2019 in OA.No. 325 of 2015)

#### **Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

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S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

-

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>–100µg/m<sup>3</sup>.  
Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) -70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not

impact aquatic life.

19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

**DR P.PRASADA RAO**  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**



**ANDHRA PRADESH POLLUTION CONTROL  
BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No: 6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025 12-02-2025**

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**Sub:-** APPCB - ZO - VSP – CTE & CTO – **7.54 Ha De-siltation activity in Vadapalli - 2 of Godavari River, Vadapalli Village, Kovvuru Mandal, East Godavari District** - Consent for Establish & Operate of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:-**

1. CTE & CTO applications received through OCMMS at RO Kakinada on 25.01.2025 & 27.01.2025.
2. RO's inspection report received at ZO, Visakhapatnam on 29.01.2025.
3. CTE & CTO Committee meeting held on 01.02.2025 at APPCB, Zonal Office, Visakhapatnam.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Vadapalli Village, Kovvuru Mandal, East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.20.0 Lakhs (Rupees Twenty Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	De-Siltation	7.54 Ha	1,12,500 MT  (75,000 m <sup>3</sup> /annum)

II. As per the application, the above activity is to be carried out within the Godavari River bed at Vadapalli Village, Kovvuru Mandal, East Godavari District.

III. The co-ordinates are mentioned below:

S.No.	Latitude	Longitude
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A.	16°57'53.5985" N	81°44'49.34904" E
B.	16°57'50.33937" N	81°45'2.00126" E
C.	16°57'44.383" N	81°45'0.74291" E
D.	16°57'47.5561" N	81°44'47.52099" E

- IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board, Kakinada on 29.01.2025 and found that the de-siltation activity is in the beyond foreshore area of River Godavari.
- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada and recommendation of the CTE Committee hereby issues combined CONSENT TO ESTABLISH & OPERATE to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. **This order is valid for a period of one year i.e., up to 31.01.2026.**

DR P.PRASADA RAO  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: - Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

-

**SCHEDULE – A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P)Act,1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

### **SCHEDULE - B**

-

#### **SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the orders issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting /sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, Gol, OM.No. F. No:3-70/2020-IA [141127] dt.21.03.2023 & 12..07.2023.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB at the time of consent applications.
6. The water Resource Department shall comply with "Indicative Guidelines for Restoration of Water Bodies" as specified by CPCB for desiltation activities to be carried out in dams, reservoirs, lakes and ponds etc. (in compliance to Hon'ble NGT Order dated 10.05.2019 in M.A.No. 26/2019 in OA.No. 325 of 2015).

#### **Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

<b>S. No.</b>	<b>Source</b>	<b>Quantity</b>
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>–100µg/m<sup>3</sup>.  
Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) -70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.

18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

**DR P.PRASADA RAO**  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
 39-33-20/4/1, Madhavadhara Vuda Colony,  
 Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No:6405/APPCB/ZO-VSP/KKD/CTE & CTO/2024 -**

**17/10/2024**

**Sub:** APPCB - ZO - VSP - CTE & CTO - 8.0 Ha., De-Siltation Activity, Thadipudi of  
 - Godavari River, Thadipudi Village, Thallapudi Mandal, East Godavari District -  
 Consent to Establish & Operate of the Board under Sec. 25/26 of Water (Prevention  
 & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control  
 of Pollution) Act, 1981 - Issued - Reg.

**Ref:** 1. CTE & CTO applications received on 07.10.2024.

- 2. RO's inspection report received at ZO, Visakhapatnam on 10.10.2024.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowlaiswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Thadipudi Village, Thallapudi Mandal, East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.21 Lakhs (Rupees Twenty One Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	De-Siltation	8.0 Ha	30,000 m <sup>3</sup> /annum

II. As per the application, the above De-Siltation activity is to be carried out within the

Godavari River bed at Thadipudi Village, Thallapudi Mandal, East Godavari District.

III. The co-ordinates of the De-Siltation activity are mentioned below:

**North Latitude**

17° 9'40.72"N

17° 9'40.98"N

17° 9'15.65"N

17° 9'15.93"N

**East Longitude**

81°40'4.89"E

81°40'8.43"E

81°40'7.19"E

81°40'3.71"E

IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board, Kakinada on 10.10.2024 and found that it is surrounded by **North:** Godavari River;

**South:** Godavari River; **West:** Godavari River; **East:** Godavari River.

- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada hereby issues combined CONSENT TO ESTABLISH & OPERATE to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. **This order is valid for a period of 1.0 year from the date of issue.**

KORUKONDA RAMESH, JCEE(KKR)-VSP, O/o JOINT CHIEF ENVIRONMENTAL  
ENGINEER7 -APPCB

Encl:- Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

**SCHEDULE - A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act,1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

**SCHEDULE - B****SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out De-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the order issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting of sand/sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, GoI, OM.No. F.No:3-70/2020-IA [141127] dt.21.08.2023;12.07.2023 and 08.08.2022.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB at the time of CTE application.

**Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
  9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
  10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
  11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>– 100µg/m<sup>3</sup>.
- Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) - 70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

**KORUKONDA RAMESH, JCEE(KKR)-VSP,  
O/o JOINT CHIEF ENVIRONMENTAL ENGINEER 7 -APPCB**

**To  
The Executive Engineer (FAC) and Godavari River Conservator,  
Godavari Head Works Division,  
Dowlaiswaram,  
East Godavari District.**



**ANDHRA PRADESH POLLUTION CONTROL  
BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No: 6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025**

**12-02-2025**

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**Sub:-**APPCB - ZO - VSP – CTE & CTO – **9.0 Ha De-siltation activity in Aurangabad-2 of Godavari River, Aurangabad Village, Kovvuru Mandal, East Godavari District** - Consent for Establish & Operate of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:-**

1. CTE & CTO applications received through OCMMS at RO Kakinada on 25.01.2025 & 27.01.2025.
2. RO's inspection report received at ZO, Visakhapatnam on 29.01.2025.
3. CTE & CTO Committee meeting held on 01.02.2025 at APPCB, Zonal Office, Visakhapatnam.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Aurangabad Village, Kovvuru Mandal, East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.21.0 Lakhs (Rupees Twenty One Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	De-Siltation	9.0 Ha	1,35,000 MT (90,000 m <sup>3</sup> /annum)

II. As per the application, the above activity is to be carried out within the Godavari River bed at Aurangabad Village, Kovvuru Mandal, East Godavari District.

III. The co-ordinates are mentioned below:

S.No.	Latitude	Longitude
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A.	16°58'49.12066" N	81°45'14.65303" E
B.	16°58'45.97872" N	81°45'21.95347" E
C.	16°58'35.30981" N	81°45'16.15355" E
D.	16°58'39.32236" N	81°45'8.3074" E

- IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board, Kakinada on 29.01.2025 and found that the de-siltation activity is in the beyond foreshore area of River Godavari.
- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada and recommendation of the CTE Committee hereby issues combined CONSENT TO ESTABLISH & OPERATE to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. **This order is valid for a period of one year i.e., up to 31.01.2026.**

DR P.PRASADA RAO  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: - Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

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**SCHEDULE – A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P)Act,1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

### **SCHEDULE - B**

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#### **SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the orders issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting /sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, Gol, OM.No. F. No:3-70/2020-IA [141127] dt.21.03.2023 & 12.07.2023.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB at the time of consent applications.
6. The water Resource Department shall comply with "Indicative Guidelines for Restoration of Water Bodies" as specified by CPCB for desiltation activities to be carried out in dams, reservoirs, lakes and ponds etc. (in compliance to Hon'ble NGT Order dated 10.05.2019 in M.A.No. 26/2019 in OA.No. 325 of 2015).

#### **Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

<b>S. No.</b>	<b>Source</b>	<b>Quantity</b>
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>–100µg/m<sup>3</sup>.  
Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) -70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.

18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

**DR P.PRASADA RAO**  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
 39-33-20/4/1, Madhavadhara Vuda Colony,  
 Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No:6405/APPCB/ZO-VSP/KKD/CTE & CTO/2024 -**

08/11/2024

**Sub: APPCB - ZO - VSP - CTE & CTO - 9.0 Ha., de-siltation activity in Vadapalli-1 of**

**- Godavari River, Vadapalli Village, Kovvur Mandal, East Godavari District -**

Consent To Establish & Operate of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 - Order Issued - Reg.

**Ref:** 1. CTE & CTO applications received through APOCMMS at RO Kakinada on 05.11.2024.  
 - 2. RO's inspection report received at ZO, Visakhapatnam on 06.11.2024.  
 3. Committee meeting held on 06.11.2024 at APPCB, Zonal Office, Visakhapatnam.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Vadapalli Village, Kovvur Mandal, East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.21 Lakhs (Rupees Twenty-One Lakh only).

Sl.No.	Activity	Extent	Capacity
1	De-Siltation	9.00 Ha	80,000 m <sup>3</sup> /annum

II. As per the application, the above activity is to be carried out within the Godavari River bed at Vadapalli Village, Kovvur Mandal, East Godavari District.

III. The co-ordinates are mentioned below:

S.No.	Latitude	Longitude
A.	16°58'17.89"N	81°44'59.92"E
B.	16°58'16.59"N	81°45'7.45"E
C.	16°58'4.23"N	81°45'6.96"E
D.	16°58'5.17"N	81°44'58.72"E

IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board,

Kakinada on 05.11.2024 and found that the de-siltation activity is proposed within the Godavari River bed at Vadapalli Village, Kovvur Mandal, East Godavari District.

- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada and recommendation by the CTE Committee hereby issues combined **CONSENT TO ESTABLISH & OPERATE** to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1 & 3) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. **This order is valid for a period of ONE year from the date of issue.**

KORUKONDA RAMESH, JCEE(KKR)-VSP, O/o JOINT CHIEF ENVIRONMENTAL ENGINEER7  
-APPCB

Encl:- Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

**SCHEDULE - A**

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4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

**SCHEDULE - B****SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the order issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting /sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, GoI, OM.No. F. No:3-70/2020-IA [141127] dt.21.08.2023;12.07.2023 and 08.08.2022.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB along with combined CTE/CTO applications.

**Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.3 Kilo Liters/Day
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**AIR:**

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18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

KORUKONDA RAMESH, JCEE(KKR)-VSP, O/o  
JOINT CHIEF ENVIRONMENTAL ENGINEER7 -APPCB

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

**Item No.18:-**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No.233 of 2025 (SZ)**

**IN THE MATTER OF:**

Margani Bharat Ram

...Applicant(s)

***Versus***

Union of India & Ors.

...Respondent(s)

**Date of hearing: 27.01.2026.**

**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. PRASHANT GARGAVA, EXPERT MEMBER**

For Applicant(s): Mr. K. Sravan Kumar.

For Respondent(s): Mr. K. Ravindranath for R2 to R4.

**ORDER**

1. None of the respondents have filed their respective replies/reports.

2. For completion of pleadings, post the mater on **02.04.2026.**

**Sd/-**

**Smt. Justice Pushpa Sathyanarayana, JM**

**Sd/-**

**Dr. Prashant Gargava, EM**

**O.A. No.233/2025 (SZ)  
27<sup>th</sup> January, 2026. Mn.**

